

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Monday, July 31, 1972 | *Sravana* 9, 1894 (*Saka*)

No. 160

11 A.M.

1. Oath or Affirmation

The following Members made and subscribed the affirmation and took their seats in the House:—

- (1) Shrimati Maya Ray (affirmation in English).
- (2) Shri Ramsingh Bhai (affirmation in Hindi).

2. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, H. N. Mukerjee, Krishnan Manoharan, Atal Bihari Vajpayee, Shyamnandan Mishra, P. K. Deo, Samar Guha, Ebrahim Sulaiman Sait, Shrimati Marjorie Godfrey, Sarvashri Shibban Lal Saksena, Kushok Bakula and Tridib Chaudhuri made references to the passing away of (1) His Majesty the King Jigme Dorji Wangchuk of Bhutan; (2) Shri Indulal Yajnik, who was a sitting Member of Lok Sabha; (3) Shri Ghulam Mohamad Bakshi, who was a Member of the Fourth Lok Sabha and (4) Shri Ramananda Das, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Starred Questions

Starred Questions Nos. 1—3 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 2—112, 114—147, 149—181 and 183—200 were laid on the Table.

5. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Finance to the reported steep rise in the cost of living index and prices of essential commodities including food articles and the steps taken by the Government in that regard.

The Minister of Finance made a statement in regard thereto.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1970-71 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (2) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123(2)(a) of the Constitution:—
 - (i) The Delhi University (Amendment) Ordinance, 1972 (No. 5 of 1972) promulgated by the President on the 22nd June, 1972.
 - (ii) The Indian Iron and Steel Company (Taking over of Management) Ordinance, 1972 (No. 6 of 1972) promulgated by the President on the 14th July, 1972.
 - (iii) The Income-tax (Amendment) Ordinance, 1972 (No. 7 of 1972) promulgated by the President on the 15th July, 1972.
- (3) A copy each of the following documents (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Junjab National Bank for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
 - (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
 - (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.

- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1971 along with the Accounts and the Auditor's Report thereon.
- (4) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1971 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (5) A statement (Hindi and English versions) indicating the result of Central Government Market Borrowings during 1972-73.
- (6) A statement on the flood situation in the country. ✓
- (7) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1970-71 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (i) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the period from 1st July, 1970 to 30th June, 1971.
 - (ii) Annual Report on the State Farms Corporation of India Limited, New Delhi, for the period from 1st July, 1972 to 30th June, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy (Hindi and English versions) of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1972.

7. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amendment Bill, 1972, as passed by Rajya Sabha on the 3rd June, 1972.

8. Assent to Bills

(i) Secretary laid on the Table following nine Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1972.
- (2) The Drugs and Cosmetics (Amendment) Bill, 1972.
- (3) The Architects Bill, 1972.
- (4) The Maternity Benefit (Amendment) Bill, 1972.
- (5) The Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972.
- (6) The Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill, 1972.
- (7) The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1972.
- (8) The Taxation Laws (Extension to Jammu and Kashmir) Bill, 1972.
- (9) The Hire-purchase Bill, 1972.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The General Insurance (Emergency Provisions) Amendment Bill, 1972.
- (2) The National Service Bill, 1972.
- (3) The Constitution (Twenty-ninth Amendment) Bill, 1972.
- (4) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1972.
- (5) The Delhi Lands (Restrictions on Transfer) Bill, 1972.
- (6) The Criminal Law (Amendment) Bill, 1972.
- (7) The Industrial Disputes (Amendment) Bill, 1972.
- (8) The University Grants Commission (Amendment) Bill, 1972.
- (9) The Aligarh Muslim University (Amendment) Bill, 1972.
- (10) The Delhi Co-operative Societies Bill, 1972.

9. Resignation by Member

The Speaker informed the House that Shri S. M. Krishna, an elected Member from Mandya Constituency of Mysore, had resigned his seat in Lok Sabha with effect from the 23rd June, 1972.

10. Motion Regarding Report of Joint Committee

Shri Darbara Singh moved the following motion:—

“That this House do extend upto the 21st August, 1972 the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the acquisition and transfer of shares of India insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto.”

The motion was adopted.

11. Government Bill—Introduced

The Coking Coal Mines (Nationalisation) Bill, 1972.

12. Statement by Minister

The Minister of Health and Family Planning made a statement regarding the incident that occurred in the Willingdon Hospital on May 16, 1972 relating to a Member of Lok Sabha.

13. Statement Under Rule 199

Shri K. Hanumanthaiya made a statement in explanation of his resignation from the office of Minister.

14. Statement by Minister

The Minister of External Affairs made a statement on the Agreement on Bilateral Relations between India and Pakistan signed at Simla on the 2nd July, 1972 and also laid on the Table a copy of the Agreement. ✓

15. Motion

Sardar Swaran Singh moved the following motion:—

“That this House do consider the statement made by the Minister of External Affairs in Lok Sabha on the 21st July, 1972, regarding the Agreement on Bilateral Relations between India and Pakistan signed at Simla on the 2nd July, 1972.”

[Lok Sabha adjourned at 1.45 P.M. and re-assembled at 3 P.M.]

Four substitute motions were moved by Sarvashri Atal Bihari Vajpayee, Chintamani Panigrahi, Jyotirmoy Bosu and Samar Guha.

The following Members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Chandrajit Yadav
- (3) Shri Samar Mukherjee

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- (4) Shri N. K. P. Salve
 - (5) Shri Frank Anthony
 - (6) Shri S. A. Kader
 - (7) Shrimati Indira Gandhi

The discussion was not concluded.

16. Report of Business Advisory Committee

Shri Raj Bahadur presented the Fourteenth Report of the Business Advisory Committee.

5.54 P.M.

[Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st August, 1972].

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 1, 1972/Sravana 10, 1894 (Saka)

No. 161

11 A.M.

1. Starred Questions

• Starred Questions Nos. 21-23, 25-28 and 30—34 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—225 and 227—400 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Labour and Rehabilitation to the reported recent murder of some trade unionists in the Chinakuri Treepit Colliery at Asansol and the steps taken to protect the representatives of workers.

The Minister of Labour and Rehabilitation made a statement in regard thereto.

4. Papers laid on the Table

• The following papers were laid on the Table:—

(1) A copy of the Supreme Court Judges (Travelling Allowance) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 263(E) in Gazette of India dated the 28th April, 1972, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.

* (2) A copy of the Railway Protection Force (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1813 in Gazette of India dated the 27th October, 1971, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

*The Notification was previously laid on the Table on the 9th May, 1972 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (3) A copy of the Railway Protection Force (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 731 in Gazette of India dated the 10th June, 1972, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (4) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Union Government (Defence Services) for the year 1970-71 under article 151(1) of the Constitution.
- (5) A copy of the Appropriation Accounts of the Defence Services for the year 1970-71 and Commercial Appendix thereto (Hindi version).
- (6) A statement (Hindi and English versions) giving additional information regarding publication in West Bengal Press of lists of defaulters and assesses with income exceeding Rupees one lakh.

5. Statement by Minister

The Minister of Agriculture laid on the Table a statement regarding drought condition in the country.

6. Motion Regarding Fourteenth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:—

“That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 31st July, 1972.”

The motion was adopted as follows:—

“That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 31st July, 1972, subject to the modification that the time allotted to items (17), (18) and (19) of the Report be suitably increased by the Speaker.”

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.05 P.M.)

7. Personal Explanation Under Rule 357

Shri Atal Bihari Vajpayee made a personal explanation regarding certain remarks attributed to him by the Prime Minister in her speech in the House on the 31st July, 1972.

8. Motion—Substitute Motion Adopted

Discussion on the following motion moved by Sardar Swaran Singh and the substitute motions thereto moved on the 31st July, 1972, continued:—

“That this House do consider the statement made by the Minister of External Affairs in Lok Sabha on the 31st July, 1972, regarding the Agreement on Bilateral Relations between India and Pakistan signed at Simla on the 2nd July, 1972.”

The following Members took part in the debate:—

- (1) Dr. Govind Das
- (2) Shri K. D. Malaviya
- (3) Shri Indrajit Gupta
- (4) Shri B. R. Bhagat
- (5) Shri Krishnan Manoharan
- (6) Shri B. P. Maurya
- (7) Shri V. K. Krishna Menon
- (8) Shri R. K. Sinha
- (9) Shri C. M. Stephen
- (10) Shri Shyamnandan Mishra
- (11) Shri H. K. L. Bhagat
- (12) Shri Ebrahim Sulaiman Sait
- (13) Shri P. K. Deo
- (14) Shri Chintamani Panigrahi
- (15) Shri Samar Guha
- (16) Dr. H. P. Sharma
- (17) Shri S. A. Shamim

Sardar Swaran Singh replied to the debate.

The substitute motions moved by Sarvashri Atal Bihari Vajpayee and Jyotirmoy Bosu were negatived.

The substitute motion moved by Shri Samar Guha was withdrawn by leave of the House.

The substitute motion moved by Shri Chintamani Panigrahi was adopted as follows:—

“This House, having considered the statement made by the Minister of External Affairs in Lok Sabha on the 31st July, 1972, regarding the Agreement on Bilateral Relations between India and Pakistan signed at Simla on the 2nd July, 1972, places on record its deep appreciation of the initiative which the Prime Minister and the Government of India have taken by concluding the Simla Agreement for preparing the ground for durable peace in the sub-continent.”

7.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 2, 1972/Sravana 11, 1894 (Saka)

No. 162

11 A.M.

1. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri Jyotirmoy Bosu, Indrajit Gupta, Era Sezhiyan, Atal Bihari Vajpayee, Shyamnandan Mishra, Samar Guha and Rana Bahadur Singh made references to the passing away of (1) Shri J. K. Choudhary, who was a Member of the Fourth Lok Sabha and (2) Dr. Dharam Prakash, who was a Member of the Constituent Assembly and Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 42—44 and 46—52 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 401—476, 478—485, 487—525, 527—531, 533—572, 574—585, 587—597, 599 and 600 were laid on the Table.

4. Calling Attention

Shri Hari Singh called the attention of the Minister of Home Affairs to the reported recent incident of burning alive of ten Harijan women and children in Machhariya village of Moradabad District in U.P.

The Minister of State for Home Affairs made an interim statement in regard thereto. A further statement would be made by the Minister later on.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding introduction of PIN Code for delivery of letters.
- (2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (a) The Indian Telegraph (First Amendment) Rules, 1972, published in Notification No. G.S.R. 411 in Gazette of India dated the 1st April, 1972.
 - (b) The Indian Telegraph (Third Amendment) Rules, 1972, published in Notification No. G.S.R. 280(E) in Gazette of India dated the 16th May, 1972.
 - (c) The Indian Telegraph (Fourth Amendment) Rules, 1972, published in Notification No. G.S.R. 305(E) in Gazette of India dated the 7th June, 1972.
 - (d) The Indian Telegraph (Fifth Amendment) Rules, 1972, published in Notification No. G.S.R. 781 in Gazette of India dated the 24th June, 1972.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (a) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1972, published in Notification No. G.S.R. 301(E) in Gazette of India dated the 29th May, 1972.
 - (ii) The Seventh Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 302(E) in Gazette of India dated the 29th May, 1972.
 - (iii) The All India Services (Study Leave) Amendment Regulations, 1972, published in Notification No. G.S.R. 666 in Gazette of India dated the 10th June, 1972.
 - (iv) The Indian Administrative Service (Probationer's Final Examination) Second Amendment Regulations, 1972, published in Notification No. G.S.R. 667 in Gazette of India dated the 10th June, 1972.
 - (v) The Indian Forest Service (Probation) Amendment Rules, 1972, published in Notification No. G.S.R. 695 in Gazette of India dated the 10th June, 1972.
- (4) A copy of the Arms (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 590 in Gazette of India dated the 20th May, 1972, under sub-section (3) of section 44 of the Arms Act, 1959.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1972, published in Notification No. G.S.R. 596 in Gazette of India dated the 20th May, 1972.
 - (ii) The Third Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 597 in Gazette of India dated the 20th May, 1972.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

7. Government Bill—Debate held over

The Coking Coal Mines (Nationalization) Bill, 1972

The motion for consideration of the Bill was moved by Shri Shah Nawaz Khan.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)
- (2) Shri C. Chittibabu
- (3) Shri R. N. Sharma
- (4) Shri R. V. Bade
- (5) Shri M. C. Daga
- (6) Shri K. Baladhandayutham
- (7) Sardar Swaran Singh Sokhi
- (8) Shri N. Sreekantan Nair
- (9) Shri Jagannath Mishra
- (10) Shri Shiva Chandika
- (11) Shri Chapalendu Bhattacharyya
- (12) Shri Prasannbhai Mehta

Shri S. Mohan Kumaramanglam replied to the debate.

The amendment moved by Shri M. C. Daga was negatived.

- The motion for consideration of the Bill was adopted.

Clause-by-clause consideration of the Bill was held over till tomorrow (3-8-72).

8. Government Bill—Under Consideration

The Payment of Gratuity Bill, 1971, as reported by Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri R. K. Khadilkar.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri Ranen Sen
- (4) Shri Raja Kulkarni
- (5) Shri C. Chittibabu
- (6) Shri M. R. Gopal Reddy ✓
- (7) Shri Somchand Solanki
- (8) Shri N. Sreekantan Nair (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 3, 1972/Srayana 12, 1894 (Saka)

No. 163

11 A.M.

1. Starred Questions

- Starred Questions Nos. 61—66 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—612, 614—624, 626—640, 642—651, 653—657 and 659—800 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 637 in Gazette of India dated the 3rd June, 1972, under sub-section (4) of section 8 of the Iron One Mines Labour Welfare Cess Act, 1961.

* (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) The Mineral Concession (First Amendment) Rules, 1972, published in Notification No. G.S.R. 319 in Gazette of India dated the 18th March, 1972.

(ii) The Mineral Concession (Second Amendment) Rules, 1972 published in Notification No. G.S.R. 399 in Gazette of India dated the 1st April, 1972.

(3) A copy of Notification No. G.S.R. 242(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1972, making certain amendments to Notification No. G.S.R. 70(E) dated the 3rd February, 1972, under sub-section (3) of section 24 of the Passports Act, 1967.

(4) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, along with the Audit Report thereon for the year 1967-68.

*The Notifications were previously laid on the Table on the 18th May, 1972 and were re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 31st July, 1972, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969, upto the first day of the Eighty-second Session of Rajya Sabha.
- (ii) That at its sitting held on the 31st July, 1972, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Homoeopathy Central Council Bill, 1971, upto the last day of the Eighty-second Session of Rajya Sabha.
- (iii) That at its sitting held on the 1st August, 1972, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Advocates (Amendment) Bill, 1970, upto the first day of the last week of the Eighty-second Session of Rajya Sabha.
- (iv) That at its sitting held on the 1st August, 1972, Rajya Sabha passed a motion referring the Adoption of Children Bill, 1972, to a Joint Committee of the Houses consisting of 45 Members. 15 Members from Rajya Sabha, namely:—

- (1) Shri Nageshwar Prasad Shahi
- (2) Shri Shyam Dhar Misra
- (3) Shri Man Singh Verma
- (4) Shri Dahyabhai V. Patel
- (5) Shri S. Kumaran
- (6) Shri V. V. Swaminathan
- (7) Shri Todak Basar
- (8) Shrimati Sushila Shankar Adivarekar
- (9) Shri Bhaiya Ram Munda
- (10) Shri M. R. Krishna
- (11) Shri Joachim Alva
- (12) Shri Maqsood Ali Khan
- (13) Shri Bijoy Chandra Bhagavati
- (14) Shri Shankar Lal Tiwari
- (15) Shrimati Lakshmi Kumari Chundawat

and 30 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

- (v) That at its sitting held on the 31st July, 1972, Rajya Sabha passed the Indian Telegraph (Amendment) Bill, 1972.
- (vi) That at its sitting held on the 31st July, 1972, Rajya Sabha passed the Rice-Milling Industry (Regulation) Amendment Bill, 1972.

5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy each of the following Bills, as passed by Rajya Sabha:—

- (1) The Indian Telegraph (Amendment) Bill, 1972.
- (2) The Rice-Milling Industry (Regulation) Amendment Bill, 1972.

6. Motions Regarding Reports of Joint Committees

(i) Shri A. P. Sharma moved the following motion:—

“That this House do extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952.”

The motion was adopted.

(ii) Shri R. D. Bhandare moved the following motion:—

“That this House do extend upto the first day of the last week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951.”

The motion was adopted.

7. Matter Under Rule 377

Shri Jyotirmoy Bosu raised a matter regarding press report about the Newspaper Companies Bill, 1972.

The Minister of State for Information and Broadcasting made a statement on the subject.

8. Government Bill—Passed

The Payment of Gratuity Bill, 1971, as reported by Select Committee

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 2nd August, 1972, continued.

The following Members took part in the debate:—

- (1) Shri N. Sreekantan Nair
- (2) Shri K. Narayana Rao
(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.*)
- (3) Shri Hukam Chand Kachwai
- (4) Shri Ramsingh Bhai
- (5) Shri Vasant Sathe
- (6) Shri Nathu Ram Ahirwar

Shri R. K. Khadilkar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

[P.T.O.]

The motion that the Bill, as amended, be passed was moved by Shri R. K. Khadilkar.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri Sarjoo Pandey
- (3) Shri R. K. Khadilkar

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under Consideration

The Coking Coal Mines (Nationalisation) Bill, 1972

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 16 were adopted.

Consideration of Clause 17 was taken up but not concluded.

The discussion on the Bill was not concluded.

10. Discussion Under Rule 193

Shri Jyotirmoy Bosu raised a discussion on the drought situation in various parts of the country.

The following Members took part in the debate:—

- (1) Shri Bhagwat Jha Azad
- (2) Shri M. Kalyanasundaram
- (3) Shri Anandi Charan Das
- (4) Shri J. M. Gowder
- (5) Shri Dinesh Singh
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Shanker Rao Savant
- (8) Shri P. K. Deo
- (9) Pandit D. N. Tiwary
- (10) Shri S. N. Singh
- (11) Shri Rana Bahadur Singh
- (12) Shri Shyamnandan Mishra
- (13) Shri N. Tombi Singh
- (14) Shri M. C. Daga
- (15) Shri K. M. "Madhukar"
- (16) Shrimati Sahodrabhai Rao
- (17) Shri Balakrishna Venkanna Naik
- (18) Shri Shiv Kumar Shastri
- (19) Shri D. D. Desai
- (20) Shri C. D. Gautam
- (21) Shri Natwarlal Patel

- (22) Shri Sukhdeo Prasad Verma
- (23) Shri Vasant Sathe
- (24) Shri K. Suryanarayana
- (25) Shri Md. Jamilurrahman
- (26) Shri N. K. Sanghi
- (27) Shri Biren Dutta
- (28) Shri Chandrika Prasad
- (29) Shri M. R. Gopal Reddy ✓
- (30) Shri Ram Shekhar Prasad Singh
- (31) Shri R. D. Bhandare
- (32) Shri Sat Pal Kapur
- (33) Shri Janaki Ballav Patnaik
- (34) Shri K. Ramakrishna Reddy
- (35) Shri R. P. Yadav
- (36) Shri Bishwanath Roy
- (37) Shri Shankar Dayal Singh
- (38) Shri Nathu Ram Ahirwar
- (39) Shri N. P. Yadav
- (40) Shri Shibban Lal Saksena
- (41) Shri Chhatrapati Ambesh
- (42) Shri Ramkanwar
- (43) Shri Nageshwar Dwivedi

Shri Fakhruddin Ali Ahmed replied to the discussion.

8.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 4, 1972/Sravana 13, 1894 (Saka)

No. 164

11 A.M.

1. Starred Questions

Starred Questions Nos. 83, 85, 87—89 and 91 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—823, 825—980, 982—992 and 994—1000 were laid on the Table.

3. Calling Attention

Shri Baksi Nayak called the attention of the Minister of Education and Social Welfare to the reported discontent among teachers of Delhi University over the setting up of College Councils.

The Minister of Education and Social Welfare made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 273(E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1972, under section 51 of the Finance (No. 2) Act, 1971.
- (2) A copy of Notification No. G.S.R. 294(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1972, under sub-section (5) of section 62 of the Finance Act, 1972.
- (3) A copy of Notification No. G.S.R. 290(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1972, under sub-section (5) of section 65 of the Finance Act, 1972.
- (4) A copy of the Securities Contracts (Regulation) Amendment Rules 1972 (Hindi and English versions) published in Notification No. G.S.R. 685 in Gazette of India dated the 10th June, 1972, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
- (5) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 15 of the Government Savings Banks Act, 1873:—

[P.T.O.]

- (i) The Post Office Savings Banks (Fifth Amendment) Rules, 1972, published in Notification No. G.S.R. 566 in Gazette of India dated the 20th May, 1972.
 - (ii) The Mysore Government Savings Banks (Amendment) Rules, 1972, published in Notification No. G.S.R. 750 in Gazette of India dated the 17th June, 1972.
- (6) A copy of the Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 422 in Gazette of India dated the 13th June, 1972, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
 - (7) A copy of the Emergency Risks (Undertakings) Insurance (Second Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 423 in Gazette of India dated the 13th June, 1972, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
 - (8) A copy of Notification No. G.S.R. 272(E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1972 issued under section 5 of the Inland Air Travel Tax Act, 1971.
 - (9) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 694 in Gazette of India dated the 10th June, 1972, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 283(E) published in Gazette of India dated the 22nd May, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 284(E) published in Gazette of India dated the 24th May, 1972 together with an explanatory memorandum.
 - (iii) G.S.R. 295(E) to 298(E) published in Gazette of India dated the 28th May, 1972 together with an explanatory memorandum.
 - (iv) G.S.R. 303(E) published in Gazette of India dated the 1st June, 1972 together with an explanatory memorandum.
 - (v) G.S.R. 643, published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
 - (vi) G.S.R. 661 published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
 - (vii) G.S.R. 686 and G.S.R. 687 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.

- (viii) G.S.R. 688 and G.S.R. 689 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.
 - (ix) G.S.R. 690 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.
 - (x) G.S.R. 691 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 291(E) to G.S.R. 293(E) published in Gazette of India dated the 28th May, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 306(E) published in Gazette of India dated the 8th June, 1972 together with an explanatory memorandum.
 - (iii) G.S.R. 308(E) published in Gazette of India dated the 15th June, 1972 together with an explanatory memorandum.
 - (iv) G.S.R. 328(E) published in Gazette of India dated the 4th July, 1972 together with an explanatory memorandum.
 - (v) G.S.R. 339(E) published in Gazette of India dated the 13th July, 1972 together with an explanatory memorandum.
 - (vi) G.S.R. 613 published in Gazette of India dated the 20th May, 1972 together with an explanatory memorandum.
 - (vii) G.S.R. 625 published in Gazette of India dated the 27th May, 1972 together with an explanatory memorandum.
 - (viii) G.S.R. 644 published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
 - (ix) G.S.R. 645 published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
 - (x) G.S.R. 646 published in Gazette of India dated the 3rd June, 1972 together with an explanatory memorandum.
 - (xi) G.S.R. 693 published in Gazette of India dated the 10th June, 1972 together with an explanatory memorandum.
 - (xii) G.S.R. 751 published in Gazette of India dated the 17th June, 1972 together with an explanatory memorandum.
 - (xiii) G.S.R. 752 published in Gazette of India dated the 17th June, 1972 together with an explanatory memorandum.
 - (xiv) G.S.R. 753 published in Gazette of India dated the 17th June, 1972 together with an explanatory memorandum.
 - (xv) G.S.R. 807 published in Gazette of India dated the 1st July, 1972 together with an explanatory memorandum.
 - (xvi) G.S.R. 808 published in Gazette of India dated the 1st July, 1972 together with an explanatory memorandum.
 - (xvii) G.S.R. 809 published in Gazette of India dated the 1st July, 1972 together with an explanatory memorandum.

- (12) A copy of the Central Excise (Eighth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 836 in Gazette of India dated the 15th July, 1972, under section 38 of the Central Excises and Salt Act, 1944.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 325(E) published in Gazette of India dated the 26th June, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 784 published in Gazette of India dated the 24th June, 1972.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1972, published in Notification No. G.S.R. 330(E) in Gazette of India dated the 6th July, 1972.
 - (ii) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1972, published in Notification No. G.S.R. 331(E) in Gazette of India dated the 6th July, 1972.
 - (iii) The Petroleum Products (Supply and Distribution) Order, 1972, published in Notification No. G.S.R. 825 in Gazette of India dated the 8th July, 1972.

5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th August, 1972.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.05 P.M.)

6. Government Bill—Passed

The Coking Coal Mines (Nationalisation) Bill, 1972.

Clause-by-clause consideration of the Bill continued.

Clauses 17 to 21 were adopted.

Clauses 22 and 23 were adopted, as amended.

Clauses 24 to 29 were adopted.

Clause 30 was adopted, as amended.

Clauses 31 to 36 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shah Nawaz Khan.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri H. M. Patel
- (3) Shri K. M. "Madhukar"
- (4) Shri S. Mohan Kumaramanglam

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill—Under Consideration

The Diplomatic Relations (Vienna Convention) Bill, 1971, as reported by Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Surendra Pal Singh.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Mohan Raj
- (3) Shri H. N. Mukerjee (*Speech unfinished*).

The discussion was not concluded.

8. Motion Regarding Fifteenth Report of Committee on Private Members' Bills and Resolutions

Shri Narain Chand Parashar moved the following motion:—

“That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd August, 1972.”

The motion was adopted.

9. Private Members' Bills—Introduced

- (1) The Bihar Atomic Authority Bill, 1972 by Shri S. M. Banerjee.
- (2) The Caste System (Abolition) Bill, 1972, by Shri Yamuna Prasad Mandal.
- (3) The Constitution (Amendment) Bill, 1972 (Amendment of Ninth Schedule) (Bill No. 68 of 1972), by Shri C. K. Chandrappan.
- (4) The Constitution (Amendment) Bill, 1972 (Amendment of Ninth Schedule) (Bill No. 70 of 1972), by Shri C. K. Chandrappan.

The motion for leave to introduce the Bill moved by Shri C. K. Chandrappan was opposed. The motion was adopted and the Bill was introduced.

10. Private Member's Bill—Negatived

The Constitution (Amendment) Bill, 1971 (Amendment of article 74) by Dr. Karni Singh

- Discussion on the motion for consideration of the Bill moved by Dr. Karni Singh on the 26th May, 1972, continued.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri Madhuryya Haldar
- (3) Shri B. R. Shukla
- (4) Shri J. M. Gowder

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- (5) Shri Dinesh Chandra Goswami
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Niti Raj Singh Chaudhury

A motion that the debate on the Bill be adjourned, moved by Shrimati Marjorie Godfrey, was negatived.

On the motion for consideration of the Bill, the House divided, Ayes Nil; Noes 99.

The motion was declared as *not carried*.

11. Private Member's Bill—Withdrawn

The Factories (Amendment) Bill, 1972 (Insertion of new section 9A) by Shri S. C. Samanta.

12. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A, 23B and 23C) by Shri Madhu Dandavate

The motion for consideration of the Bill was moved by Shri Madhu Dandavate.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri M. R. Gopal Reddy ✓
- (3) Shri S. M. Banerjee
- (4) Dr. G. S. Melkote (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 7, 1972/Sravana 16, 1984 (Saka)

No. 165

11 A.M.

Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Era Sezhiyan, M. Kalyanasundaram, Hukam Chand Kachwai, Shyam-nandan Mishra and Madhu Dandavate made references to the passing away of Shri Iswar Marandi, who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Iswar Marandi, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.08 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 8, 1972|Sravana 17, 1894 (Saka)

No. 166

11 A.M.

1. Starred Questions

Starred Questions Nos. 122—124, 126, 127, 129 and 130 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 101—120 for the 7th August, 1972 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 7th August, 1972.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1400 were laid on the Table.

Replies to Unstarred Questions Nos. 1001—1019, 1021, 1023—1056, 1058, 1060—1186, 1188—1192 and 1194—1200 for the 7th August, 1972 were also laid on the Table.

A statement by the Minister of State in the Ministry of Agriculture correcting the reply given on the 1st May, 1972 to Unstarred Question No. 4555 regarding free ration to villagers in Kargil due to famine conditions and giving reasons for delay in correcting the reply was also laid on the Table today, Lok Sabha having adjourned without transacting any business on the 7th August, 1972.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1969-70.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 462(E) published in Gazette of India dated the 4th July, 1972, making certain amendment in the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1972.
 - (ii) S.O. 480(E) published in Gazette of India dated the 7th July, 1972, making certain amendment in the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1972.

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- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Coir Mattings (Inspection) Rules, 1972, published in Notification No. S.O. 1387 in Gazette of India dated the 3rd June, 1972.
 - (ii) The Export of Ceramic Products (Inspection) Amendment Rules, 1972, published in Notification No. S.O. 1444 in Gazette of India dated the 17th June, 1972.
 - (iii) The Export (Quality Control and Inspection) Amendment Rules, 1972, published in Notification No. S.O. 1855 in Gazette of India dated the 22nd July, 1972.
- (4) A copy of the Public Provident Fund (Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. G.S.R. 368(E) in Gazette of India dated the 1st August, 1972, under section 12 of the Public Provident Fund Act, 1968.
- (5) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- | | |
|----------------------------|------------------------|
| (i) Statement No. XXXII | Second Session, 1967 |
| (ii) Statement No. XXIV | Sixth Session, 1968 |
| (iii) Statement No. XXXIII | Seventh Session, 1969 |
| (iv) Statement No. XXII | Eighth Session, 1969 |
| (v) Statement No. XXI | Ninth Session, 1969 |
| (vi) Statement No. XXIII | Tenth Session, 1970 |
| (vii) Statement No. XIV | Eleventh Session, 1970 |
| (viii) Statement No. XIII | Twelfth Session, 1970 |

Fifth Lok Sabha

- | | |
|-------------------------|----------------------|
| (ix) Statement No. VIII | First Session, 1971 |
| (x) Statement No. XIV | Second Session, 1971 |
| (xi) Statement No. VI | Third Session, 1971 |
| (xii) Statement No. III | Fourth Session, 1972 |
| (xiii) Statement No. IV | Fourth Session, 1972 |
- (6) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Madras, for the year 1970-71.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1970-71.
- (8) A copy of the Audit Certificate dated the 19th April, 1972 (Hindi and English versions) on the accounts of the Khuda

Bakhsh Oriental Public Library, Patna, for the year 1970-71, under sub-section (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969, along with an explanatory statement.

- (9) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission for the year 1969-70 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 1st August, 1972, Rajya Sabha passed the Dentists (Amendment) Bill, 1972.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Dentists (Amendment) Bill, 1972, as passed by Rajya Sabha on the 1st August, 1972.

6. Motion for Election to Committee

Prof. S. Nurul Hasan moved the following motion:—

“That in pursuance of paragraph 1 of the Ministry of Education, Social Welfare and Culture, Resolution No. 361/72-M, dated the 13th April, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution.”

The motion was adopted.

7. Government Bill—Introduced

The Income-tax (Amendment) Bill, 1972.

8. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1972, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill—Introduced

The Public Debt (Amendment) Bill, 1972.

10. Government Bill—Under Consideration

The Diplomatic Relations (Vienna Convention) Bill, 1971, as reported by Select Committee

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 4th August, 1972, continued.

The following Members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Dr. H. P. Sharma (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

11. Discussion Under Rule 193

Shri D. K. Panda raised a discussion on the flood situation in various parts of the country.

The following Members took part in the debate:—

- (1) Shri L. D. Kotoki
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri Chandrika Prasad
- (4) Shri J. Matha Gowder
- (5) Shri Arjun Sethi
- (6) Shri G. P. Yadav
- (7) Shri Hari Kishore Singh
- (8) Shri P. K. Deo
- (9) Shri A. K. M. Ishaque
- (10) Shri Samar Guha
- (11) Shri Dinesh Chandra Goswami
- (12) Shri Kumar Majhi
- (13) Shri B. K. Daschowdhury
- (14) Shri Chintamani Panigrahi
- (15) Shri Biren Engti
- (16) Shri Dharnidhar Das
- (17) Shrimati Sheela Kaul
- (18) Shri N. Tombi Singh
- (19) Shri Balakrishna Venkanna Naik
- (20) Shri M. C. Daga
- (21) Shri Shyam Sunder Mohapatra
- (22) Shri N. P. Yadav
- (23) Shri Mulki Raj Saini

Dr. K. L. Rao replied to the discussion.

5.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th August, 1972).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 9, 1972 | Sravana 18, 1894 (Saka)

No. 167

11 A.M.

1. Silence

To pay homage to the martyrs of 1942 movement and all other freedom struggles, Members stood in silence for a short while.

2. Starred Questions

Starred Questions Nos. 141—144, 146—148, 154, 157 and 158 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1406, 1408—1439, 1441, 1442, 1444—1474, 1476—1529, 1531—1544, 1546—1590, 1592—1595, 1597, 1598 and 1600 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Industrial Development regarding closure of Simpson Group of Industries, Madras, was orally answered and supplementaries were also answered thereon.

5. Calling Attention

The Minister of State for Home Affairs made a further statement regarding the reported recent incident of burning alive of ten Harijan women and children in Machhariya village of Moradabad District in U.P., to which his attention was called by Shri Hari Singh on the 2nd August, 1972.

Questions on the statement were asked. The Minister of State for Home Affairs replied.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) A copy of the Cinematograph (Censorship) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 821 in Gazette of India dated the 8th July, 1972, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (3) A copy of the Commissions of Inquiry (Central) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 899 in Gazette of India dated the 29th July, 1972, under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1972, published in Notification No. G.S.R. 793 in Gazette of India dated the 1st July, 1972.
 - (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1972, published in Notification No. G.S.R. 794 in Gazette of India dated the 1st July, 1972.
 - (iii) The Indian Police Service (Uniform) Amendment Rules, 1972, published in Notification No. G.S.R. 933 in Gazette of India dated the 5th August, 1972.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
 - (i) The Central Industrial Security Force (Amendment) Rules, 1972, published in Notification No. S.O. 1752 in Gazette of India dated the 15th July, 1972.
 - (ii) S.O. 1753 published in Gazette of India dated the 15th July, 1972 containing corrigendum to the Central Industrial Security Force Rules, 1969 published in Notification No. S.O. 4632 dated the 14th November, 1969.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixteenth Report of the Committee on Private Members' Bills and Resolutions.

8. Government Bills—Passed

- (i) *The Diplomatic Relations (Vienna Convention) Bill, 1971, as reported by Select Committee*

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 4th August, 1972, continued.

The following Members took part in the debate:—

- (1) Dr. H. P. Sharma
- (2) Shri R. D. Bhandare

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Shri Surendra Pal Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Select Committee, be passed was moved by Shri Surendra Pal Singh.

The motion was adopted and the Bill, as reported by the Select Committee, was passed.

(ii) *The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amendment Bill, 1972, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Niti Raj Singh Chaudhury.

The following Members took part in the debate:—

- (1) Shri Madhuryya Haldar
- (2) Dr. Laxminarayan Pandeya
- (3) Shri J. Matha Gowder

Shri Niti Raj Singh Chaudhury replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Niti Raj Singh Chaudhury.

The motion was adopted and the Bill was passed.

(iii) *The Indian Telegraph (Amendment) Bill, 1972, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. N. Bahuguna.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri C. Chittibabu
- (3) Shri Bibhuti Mishra
- (4) Shri Sarjoo Pandey
- (5) Shri Rudra Pratap Singh
- (6) Shri Hukam Chand Kachwai

Shri H. N. Bahuguna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

[P.T.O.]

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. N. Bahuguna.

The motion was adopted and the Bill was passed.

9. Government Bill—Under Consideration

The Disturbed Areas (Special Courts) Bill, 1972

The motion for consideration of the Bill was moved by Shri Ram Niwas Mirdha.

The following Members took part in the debate:—

- (1) Shri Biren Dutta
- (2) Shri Dinesh Chandra Goswami
- (3) Shri Sarjoo Pandey
- (4) Shri Bibhuti Mishra
- (5) Shri J. Matha Gowder
- (6) Shri M. C. Daga
- (7) Shri R. D. Bhandare

Shri Ram Niwas Mirdha replied to the debate.

An amendment for reference of the Bill to a Joint Committee moved by Shri R. D. Bhandare was adopted as follows:—

"That the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith be referred to a Joint Committee of the Houses, consisting of 45 Members, 30 from this House, namely:—

- (1) Shri S. C. Besra
- (2) Shri Biren Dutta
- (3) Shri Madhu Dandavate
- (4) Shri P. K. Deo
- (5) Shri C. C. Desai
- (6) Shri Devinder Singh Garcha
- (7) Shri Karan Singh Yadav
- (8) Shri Sarjoo Pandey
- (9) Shri L. D. Kotoki
- (10) Shrimati T. Lakshmikanthamma
- (11) Shri Priya Ranjan Das Munsai
- (12) Shri Krishna Chandra Pant
- (13) Shri Anantrao Patil
- (14) Shri Banamali Patnaik
- (15) Shri S. Radhakrishnan
- (16) Shri G. S. Mishra

- (17) Shri P. Ankineedu Prasadareo
- (18) Shri M. Satyanarayan Rao
- (19) Shri Vayalar Ravi
- (20) Shri Ebrahim Sulaiman Sait
- (21) Shri Ersmo de Sequeira
- (22) Shri Shambhu Nath
- (23) Shri Nawal Kishore Sharma
- (24) Shri Shiva Chandika
- (25) Shri B. R. Shukla
- (26) Shri Mukhtiar Singh Malik
- (27) Shri N. Tombi Singh
- (28) Shri Tayyab Hussain
- (29) Shri Tulsidas Dasappa
- (30) Shri G. Viswanathan;

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to the House by the first day of the last week of October, 1972;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

Later on, the following *motion moved by Shri R. D. Bhandare was adopted:—

"That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for rescission of the decision of the House adopting amendment for reference of the Disturbed Areas (Special Courts) Bill, 1972 to a Joint Committee, be suspended."

Thereafter, the following motion moved by Shri R. D. Bhandare was also adopted:—

"That the decision of the House adopting amendment for reference of the Disturbed Areas (Special Courts) Bill, 1972, to a Joint Committee, be rescinded."

10. STATEMENT BY MINISTER

The Minister of State for Agriculture made a statement regarding current sugar situation.

*Moved at 5.07 P.M.

[P.T.O.]

11. Half an hour Discussion on Matters arising out of Answer to Question

Dr. Laxminarayan Pandeya raised a half-an-hour discussion on points arising out of the answer given on the 13th April, 1972 to Unstarred Question No. 2767 regarding Bonus by Sugar Mills in Madhya Pradesh.

Shri Balgovind Verma replied to the discussion.

12. Motion Regarding Contempt of the House

Shri Raj Bahadur moved the following motion:—

“This House resolves that the persons calling themselves (1) Siphai Rai and (2) Ram Janam Singh who shouted and threw some leaflets from the Visitors' Gallery on the floor of the House at 15.05 hours today and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 5 P.M. on Thursday, the 10th August, 1972 and sent to Tihar Jail, Delhi.”

The motion was adopted.

5.10 P.M.

(Lok Sabha adjourned till 11.A.M. on Thursday, the 10th August, 1972).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 10, 1972 | Sravana 19, 1894 (Saka)

No. 168

11 A.M.

1. Starred Questions

Starred Questions Nos. 161, 162, 164, 165, 167, 168, 170—172 and 175 were orally answered. Replies to Starred Questions Nos. 163, 166, 173, 174 and 176—180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1676, 1678, 1679, 1681—1737, 1739—1746, 1748—1754, 1756, 1757 and 1759—1778 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Hindi version of the Report of the National Commission on Labour, 1969.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 365(E) published in Gazette of India dated the 20th May, 1972 regarding management of the Hira Mills Limited, Ujjain.
 - (ii) S.O. 366(E) published in Gazette of India dated the 20th May, 1972 regarding management of the New Bhopal Textile Mills Limited, Bhopal.
 - (iii) S.O. 432(E) published in Gazette of India dated the 16th June, 1972 regarding management of the Model Mills Nagpur Limited, Nagpur.
- (3) A copy of the Finance Accounts of the Union Government for the year 1970-71.
- (4) A copy of the Coal Mines (Second Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. G.S.R. 877 in Gazette of India dated the 29th July, 1972, under sub-section (7) of section 59 of the Mines Act, 1952.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th August, 1972, Rajya Sabha agreed without any amendment to the Payment of Gratuity Bill, 1972, passed by Lok Sabha on the 3rd August, 1972.

[P.T.O.]

5. Report of Committee on Petitions

Shri Nawal Kishore Sharma presented the Sixth Report of the Committee on Petitions.

6. Statement by Minister

The Minister of State for Home Affairs made a statement regarding the recent attempt on the life of the Chief Minister of Nagaland.

7. Government Bill—Introduced

The Punjab New Capital (Periphery) Control (Chandigarh Amendment) Bill, 1972

8. Motion

Shri Prasannbhai Mehta moved the following motion:—

“That this House do consider the unprecedented rise in the prices of essential commodities and the Government’s inability to check the rising trend.”

Two substitute motions were moved by Sarvashri Jyotirmoy Bosu and Surendra Mohanty.

The following Members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri S. M. Banerjee
- (3) Shri B. R. Bhagat
- (4) Shri Era Sezhiyan
- (5) Shri Narsingh Narain Pandey
- (6) Shri Jyotirmoy Bosu
- (7) Shri Amrit Nahata
- (8) Shri Jagannathrao Joshi
- (9) Shri K. R. Ganesh
- (10) Shri Surendra Mohanty
- (11) Shri Bhagwat Jha Azad
- (12) Shrimati Gayatri Devi of Jaipur
- (13) Shri D. D. Desai
- (14) Shri Annasahib P. Shinde
- (15) Shri Madhu Dandavate
- (16) Shri Dinesh Chandra Goswami
- (17) Shri P. Ranganath Shenoy
- (18) Shri T. Sohan Lal
- (19) Shri C. M. Stephen
- (20) Shri Y. B. Chavan

Shri Prasannbhai Mehta replied to the debate.

Both the substitute motions were negatived.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 11, 1972/Sravana 20, 1894 (Saka)

No. 169

11 A.M.

◆ 1. Starred Questions

Starred Questions Nos. 181—190 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1780—1783, 1785—1823, 1825—1875, 1877—1893, 1895—1913, 1915 and 1917—1979 were laid on the Table.

3. Calling Attention

Shri Piloo Mody called the attention of the Minister of Company Affairs to the reported fraud committed by the Bellapur Sugar Industries Limited on the share holders and the involvement of public financial institutions thereof.

The Minister of Company Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Navy (Pension) First Amendment Regulations, 1972 (Hindi and English versions) published in Notification No. S.R.O. 180 in Gazette of India dated the 1st July, 1972, under section 185 of the Navy Act, 1957.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) The Monopolies and Restrictive Trade Practices (Amendment) Rules, 1972, published in Notification No. G.S.R. 628 in Gazette of India dated the 27th May, 1972.
 - (ii) The Monopolies and Restrictive Trade Practices (Information) Amendment Rules, 1972, published in Notification No. G.S.R. 787, in Gazette of India dated the 24th June, 1972.

[P.T.O.]

(3) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Union Government (Civil) for the year 1970-71, under article 151(1) of the Constitution.

(4) A copy of Appropriation Accounts Civil, for the year 1970-71 (Hindi version).

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 9th August, 1972, Rajya Sabha agreed without any amendment to the Coking Coal Mines (Nationalisation) Bill, 1972, passed by Lok Sabha on the 4th August, 1972.

6. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th August, 1972.

7. Statements by Ministers

(i) The Deputy Minister of External Affairs made a statement regarding Asians in Uganda.

(ii) The Minister of State for Home Affairs made a statement regarding the criticality of the first unit of the Rajasthan Atomic Power Project located at Rawatbhata.

8. Government Bill—Introduced

✓ *The Companies (Amendment) Bill, 1972.*

(Lok Sabha adjourned at 1.30 P.M and re-assembled at 2.30 P.M.)

9. Government Bill—Under Consideration

The Income-tax (Amendment) Bill, 1972.

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:—

- (1) Shri Madhuryya Haldar
- (2) Shri Y. S. Mahajan
- (3) Shri E. R. Krishnan
- (4) Shri Piloo Mody
- (5) Shri Sat Pal Kapur
- (6) Shri R. V. Bade (*Speech unfinished*).

The discussion was not concluded.

10. Motion Regarding Sixteenth Report of Committee on Private Members' Bills and Resolutions

Shri J. Matha Gowder moved the following motion:—

“That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th August, 1972.”

The motion was adopted.

11. ✓ Private Member's Resolution—Withdrawn

- Discussion on the following Resolution moved by Shri Bibhuti Mishra on the 19th May, 1972, continued:—

“This House urges upon the Government to fix the minimum limit of per capita income.”

The following Members took part in the debate:—

- (1) Shri Jharkhande Rai
- (2) Dr. Laxminarayan Pandeya
- (3) Shri Biren Dutta
- (4) Shri E. R. Krishnan
- (5) Shri K. R. Ganesh

Shri Bibhuti Mishra replied to the debate.

The Resolution was withdrawn by leave of the House.

12. ✓ Private Member's Resolution—Under Consideration

Shri Indrajit Gupta moved the following Resolution:—

“This House demands that the Government should fulfil, without delay or dilution, its commitments and responsibilities towards solutions of West Bengal's urgent problems of economic stagnation.”

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri R. R. Sharma
- (3) Shri B. K. Daschowdhury (*Speech unfinished*).

The discussion was not concluded.

13. ✓ Half-An-Hour Discussion on Matters Arising Out of Answer to Question

- Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 2nd August, 1972 to Starred Question No. 41 regarding Grant of Pension to Freedom Fighters.

Shri K. C. Pant replied to the discussion.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 14, 1972/Sravana 23, 1894 (Saka)

No. 170

11.02 A.M.

Obituary Reference

The Speaker Shrimati Indira Gandhi; Sarvashri D. Deb, S. M. Banerjee, G. Viswanathan, Jagannathrao Joshi, Shyamnandan Mishra, Madhu Dandavate, Ebrahim Sulaiman Sait, Arvind Netam, Ramsahai Pandey, Dr. Govind Das, Sarvashri R. D. Bhandare, Shrikrishna Agrawal and Ramkanwar made references to the passing away of Shrimati Minimata Agam Dass Guru, who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shrimati Minimata Agam Dass Guru, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.25 A.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 16, 1972|Sravana 25, 1894 (Saka)

No. 171

11 A.M.

1. Starred Questions

Starred Questions Nos. 223—228, 231, 232, 234 and 235 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 201—220 for the 14th August, 1972 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 14th August, 1972.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2180—2184, 2186, 2187, 2189—2215, 2217—2253, 2255—2350 and 2352—2379 were laid on the Table.

Replies to Unstarred Questions Nos. 1980—2049, 2051—2067, 2069—2121 and 2123—2179 for the 14th August, 1972 were also laid on the Table.

3. Calling Attention

Shri Samar Guha called the attention of the Minister of Irrigation and Power to the reported failure of the Government to complete Farakka Barrage Project as scheduled and assuring discharge of adequate quantum of Ganga water through the feeder canal into the river Hooghly.

The Deputy Minister of Irrigation and Power made a statement in regard thereto. He also laid on the Table a statement regarding Farakka Project and Port of Calcutta.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1970-71.

[P.T.O.]

- (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1970-71.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954:—
 - (i) The High Court Judges (Amendment) Rules, 1972, published in Notification No. G.S.R. 336(E) in Gazette of India dated the 12th July, 1972.
 - (ii) The High Court Judges Travelling Allowance (Amendment) Rules, 1972, published in Notification, No. G.S.R. 841 in Gazette of India dated the 22nd July, 1972.
- (3) (i) A copy of the Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. 11935-HII(2)-71/29169 in Chandigarh Administration Gazette dated the 1st January, 1972, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1970-71.
- * (5) A copy of the Sixth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 281(E) in Gazette of India dated the 20th May, 1972, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (6) A copy of the Food Corporation (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 343(E) in Gazette of India dated the 18th July, 1972, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination) Order, 1972, published in Notification No. G.S.R. 309(E) in Gazette of India dated the 15th June, 1972.

*The Notification was previously laid on the Table on the 31st May, 1972 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) The Levy Sugar Supply (Control) Order, 1972, published in Notification No. G.S.R. 310(E) in Gazette of India dated the 15th June, 1972.
 - (iii) The Levy Sugar Supply (Control) Amendment Order, 1972, published in Notification No. G.S.R. 318(E) in Gazette of India dated the 20th June, 1972.
 - (iv) The Sugar (Price Determination) Amendment Order, 1972, published in Notification No. G.S.R. 344(E) in Gazette of India dated the 19th July, 1972.
- (8) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) (a) Report (1971) of the Tariff Commission on the cost structure of and fair price payable to the Vanaspati Industry.
 - (b) Government Resolution No. 6-VP(15)72 dated the 27th July, 1972 notifying Government's decisions on the above Report (Hindi and English versions).
 - (ii) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (9) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1970-71.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Certified Accounts (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1970-71 together with the Audit Report thereon, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (11) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the year 1970-71 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (12) (i) A copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1970.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[P.T.O.]

5. Statements by Ministers

(i) The Minister of Health and Family Planning laid on the Table a statement correcting the answer given on the 31st July, 1972 to Starred Question No. 14 by Shri D. K. Panda regarding the behaviour of Doctors in Delhi hospitals with victims of car accident.

(ii) The Minister of Tourism and Civil Aviation made a statement regarding the crash of Indian Airlines Fokker Friendship aircraft on the night of Friday, the 11th August, 1972.

6. Government Bill—Introduced

The Indian Iron and Steel Company (Taking over of Management) Bill, 1972.

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Iron and Steel Company (Taking over of Management) Ordinance, 1972, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Lok Sabha adjourned at 1.50 P.M. and re-assembled at 3 P.M.)

8. Government Bill—Amendment for reference to Joint Committee—Adopted

The Disturbed Areas (Special Courts) Bill, 1972

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 9th August, 1972, was taken up.

An amendment for reference of the Bill to a Joint Committee, moved by Shri Ram Niwas Mirdha, was adopted as follows:—

“That the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri R. D. Bhandare
- (2) Shri M. C. Daga
- (3) Shri Madhu Dandavate
- (4) Shri Tulsidas Dasappa
- (5) Shri Biren Dutta
- (6) Shri C. D. Gautam
- (7) Shri Dinesh Chander Goswami
- (8) Shrimati Subhadra Joshi
- (9) Dr. Kailas
- (10) Shri Purushottam Kakodkar
- (11) Shri Sat Pal Kapur
- (12) Shri L. D. Kotoki
- (13) Shrimati T. Lakshmikanthamma
- (14) Shri Mukhtiar Singh Malik
- (15) Shri Prasannbhai Mehta

- (16) Shri G. S. Mishra
 - (17) Shri F. H. Mohsin
 - (18) Shri Priya Ranjan Das Munsi
 - (19) Shri Balakrishna Venkanna Naik
 - (20) Shri Sarjoo Pandey
 - (21) Shri K. C. Pant
 - (22) Shri H. M. Patel
 - (23) Shri M. Satyanarayan Rao
 - (24) Shri Ebrahim Sulaiman Sait
 - (25) Shri Nawal Kishore Sharma
 - (26) Shri B. R. Shukla
 - (27) Shri N. Tombi Singh
 - (28) Shri C. M. Stephen
 - (29) Shri K. Veeriah
 - (30) Shri R. P. Yadav
- and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

9. Government Bill—Under Consideration

The Income-tax (Amendment) Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 11th August, 1972, continued.

The following Members took part in the debate:—

- (1) Shri R. V. Bade
- (2) Shri N. K. P. Salve
- (3) Shri K. Baladhandayutham (*Speech unfinished*).

The discussion was not concluded.

10. Motion

Shri Nathu Ram Ahirwar moved the following motion:—

"That this House is of opinion that separate development Central Schemes be undertaken for the backward areas in the country,

[P.T.O.]

such as Eastern U.P., Bundelkhand in Madhya Pradesh, Chhota Nagpur in Bihar so that these areas may not lag behind other developing areas."

Ten amendments were moved by Sarvashri Bibhuti Mishra, S. C. Besra, Kartik Oraon, P. K. Deo, B. K. Daschowdhury, Dinesh Chandra Goswami, Shiva Chandika, Chandrika Prasad, Jyotirmoy Bosu and Bala-krishna Venkanna Naik.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri P. Venkatasubbaiah
- (3) Shri P. K. Deo
- (4) Shri Dinesh Chandra Goswami
- (5) Shri Jharkhande Rai
- (6) Shri K. D. Malaviya
- (7) Shri B. K. Daschowdhury
- (8) Pandit D. N. Tiwary
- (9) Shri R. R. Sharma
- (10) Shri Chintamani Panigrahi

The discussion was not concluded.

11. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 3rd August, 1972 to Unstarred Question No. 634 regarding normalisation of relations with China.

Sardar Swaran Singh replied to the discussion.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 17, 1972/Sravana 26, 1894 (Saka)

No. 172

11 A.M.

1. Starred Questions

Starred Questions Nos. 241—245, 248, 250 and 251 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2380—2392, 2394—2412, 2415—2444, 2446—2456, 2458—2494, 2496—2510, 2512—2521, 2523—2538, 2540—2546 and 2548—2579 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Home Affairs regarding death of Shri Charu Mazumdar in police custody in West Bengal, was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Vikram Mahajan called the attention of the Minister of External Affairs to the reported regular smuggling of foreign watches, cameras and other valuable restricted items into India for sale by a section of Consular officials representing European countries in Calcutta and steps taken by Government in this regard.

The Minister of External Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Industrial Disputes (Central) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 795 in Gazette of India dated the 1st July, 1972, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—

[P.T.O.]

- (i) G.S.R. 285(E) published in Gazette of India dated the 25th May, 1972.
 - (ii) G.S.R. 286(E) published in Gazette of India dated the 25th May, 1972.
 - (iii) The Passports (Second Amendment) Rules, 1972, published in Notification No. G.S.R. 317(E) in Gazette of India dated the 21st June, 1972.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Extradition Act, 1962:—
- (i) G.S.R. 34(E) published in Gazette of India dated the 20th January, 1972 extending the provisions of the Extradition Act, 1962 to the United Kingdom of Great Britain and Northern Ireland.
 - (ii) G.S.R. 35(E) published in Gazette of India dated the 20th January, 1972 extending the provisions of the Extradition Act, 1962 to the Republic of Singapore.
 - (iii) Erratum to the Hindi version of the above Notifications published in Gazette of India dated the 1st March, 1972.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 14th August, 1972, Rajya Sabha agreed without any amendment to the Diplomatic Relations (Vienna Convention) Bill 1972, passed by Lok Sabha on the 9th August, 1972.
- (ii) That at its sitting held on the 14th August, 1972, Rajya Sabha passed the Victoria Memorial (Amendment) Bill, 1972.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Victoria Memorial (Amendment) Bill, 1972, as passed by Rajya Sabha.

8. Report of Select Committee

Shri Dharmarao Sharanappa Afzalpurkar presented the Report of the Select Committee on the Central Sales Tax (Amendment) Bill, 1971.

9. Evidence before Select Committee—Laid on the Table

Shri Dharmarao Sharanappa Afzalpurkar laid on the Table a copy of the Evidence (Volumes I & II) given before the Select Committee on the Central Sales Tax (Amendment) Bill, 1971.

10. Government Bills—Introduced

- (1) The Wild Life (Protection) Bill, 1972.
- (2) The Seeds (Amendment) Bill, 1972.

11. Government Bills—Passed

✓(i) *The Constitution (Thirtieth Amendment) Bill, 1972.*

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The following Members took part in the debate:—

(1) Shri Somnath Chatterjee

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.*)

(2) Shri R. V. Bade

(3) Shri Jagannath Rao

(4) Shri A. K. Sen

(5) Shri D. K. Panda

(6) Shri R. D. Bhandare

(7) Shri Shyamnandan Mishra

(8) Shri Dinesh Chandra Goswami

(9) Shri G. Viswanathan

Shri H. R. Gokhale replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 366; Noes 4. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 37; Noes Nil,

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 377, Noes Nil.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 1, the House divided, Ayes 376; Noes Nil.

Clause 1 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

On the motion the House divided, Ayes 384; Noes 1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill was passed by the required majority.

✓(ii) *The Income-tax (Amendment) Bill, 1972.*

Discussion on the motion for consideration of the Bill moved on the 11th August, 1972, continued.

Shri K. Baladhandayutham took part in the debate.

Shri K. R. Ganesh replied to the debate.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The following Members took part in the debate:—

- (1) Shri S. N. Singh
- (2) Shri K. R. Ganesh

The motion was adopted and the Bill was passed.

✓(iii) *The Public Debt (Amendment) Bill, 1972.*

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:—

- (1) Shri D. Deb
- (2) Shri K. M. "Madhukar"
- (3) Shri K. Narayana Rao
- ✓(4) Shri C. T. Dhandapani. ✓

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The following Members took part in the debate:—

- (1) Dr. Laxminarayan Pandeya
- (2) Shri K. R. Ganesh

The motion was adopted and the Bill was passed.

12. Government Bill—Under Consideration

✓ *The Taxation Laws (Amendment) Bill, 1971 as reported by Select Committee*

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Y. B. Chavan.

The following Members took part in the debate:—

- (1) Shri Virendra Agarwala
- (2) Shri B. R. Shukla
- (3) Shri D. Deb
- (4) Shri G. Viswanathan
- (5) Shri K. Baladhandayutham
- (6) Shri K. Narayana Rao
- (7) Shri C. M. Stephen
- (8) Shri Sat Pal Kapur

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th August, 1972).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 18, 1972/Sravana 27, 1894 (Saka)

No. 173

11 A.M.

1 Starred Questions

Starred Questions Nos. 261—264 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2580—2609, 2612—2621, 2623—2634, 2636—2656, 2658, 2659, 2661—2666, 2668—2686, 2688, 2689, 2691—2708, 2710—2722, 2724—2731, 2733—2765, 2767 and 2769—2779 were laid on the Table.

3. Calling Attention

Shri Bhaosahaib Dhamankar called the attention of the Minister of Foreign Trade to the reported crisis in the powerloom industry in Maharashtra due to scarcity and soaring prices of cotton yarn, nylon, rayon and staple yarn and the steps proposed by the Government to meet the situation.

The Minister of Foreign Trade laid on the Table a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 1905 published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 369(E) published in Gazette of India dated the 1st August, 1972 together with an explanatory memorandum.
 - (iii) G.S.R. 864 published in Gazette of India dated the 22nd July, 1972 together with an explanatory memorandum.
 - (iv) G.S.R. 902 published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum.

[P.T.O.]

- (2) A copy of the Income-tax (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 21st June, 1972, under section 296 of the Income-tax Act, 1961.
- (3) A copy of the Wealth-tax (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 437(E) in Gazette of India dated the 21st June, 1972, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 335(E) and G.S.R. 335A(E) published in Gazette of India dated the 10th July, 1972 together with an explanatory memorandum.
 - (ii) G.S.R. 347(E) to 358(E) published in Gazette of India dated the 24th July, 1972 together with an explanatory memorandum.
 - (iii) G.S.R. 365(E) to 367(E) published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum.
- (5) A copy of the Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 748 in Gazette of India dated the 17th June, 1972, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1960.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year ended the 31st March, 1971.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year ended 31st March, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited for the year 1970-71.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Lubrizol India Limited for the year 1970-71.
 - (ii) Annual Report of the Lubrizol India Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Report of Business Advisory Committee

Shri Raj Bahadur presented the Fifteenth Report of the Business Advisory Committee.

6. Statement Regarding Government Business.

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st August, 1972.

7. Government Bills—Passed

(i) *The Taxation Laws (Amendment) Bill, 1971, as reported by Select Committee*

Shri Y. B. Chavan replied to the debate on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 17th August, 1972.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

• Clauses 2 to 25 were adopted.

• Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Select Committee, be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill, as reported by the Select Committee, was passed.

• (ii) *The Punjab New Capital (Periphery) Control (Chandigarh Amendment) Bill, 1972*

The motion for consideration of the Bill was moved by Prof. D. P. Chattopadhyay.

The following Members took part in the debate:—

(1) Shri Amarnath Vidyalankar

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri B. S. Bhaura
- (3) Shri Darbara Singh
- (4) Shri Mukhtiar Singh Malik
- (5) Shri Sat Pal Kapur

Prof. D. P. Chattopadhyay replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

• Clauses 2 to 5 were adopted.

• Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyay.

The motion was adopted and the Bill was passed.

8. Government Bill—Under Consideration

✓ *The Dentists (Amendment) Bill, 1972, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. D. P. Chattopadhyay.

An amendment for reference of the Bill to a Select Committee was moved by Dr. Laxminarayan Pandeya.

The following Members took part in the debate:—

- (1) Dr. Saradish Roy
- (2) Dr. Laxminarayan Pandeya (*Speech unfinished*).

The discussion was not concluded.

9. ✓ Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A, 23B and 23C) by Shri Madhu Dandavate

Discussion on the motion for consideration of the Bill moved by Shri Madhu Dandavate on the 4th August, 1972, continued.

The following Members took part in the debate:—

- (1) Dr. G. S. Melkote
- (2) Shri Balgovind Verma
- (3) Shri K. Narayana Rao
- (4) Shri A. M. Chellachami
- (5) Dr. Laxminarayan Pandeya
- (6) Shri Balakrishna Venkanna Naik
- (7) Shri Shyam Sunder Mohapatra
- (8) Shri Niti Raj Singh Chaudhury

Shri Madhu Dandavate replied to the debate.

The Bill was withdrawn by leave of the House.

10. Private Member's Bill—Under Consideration

✓ *The Payment of Bonus (Amendment) Bill, 1971 (Amendment of sections 2, 10 etc.) by Shri Madhu Dandavate*

The motion for consideration of the Bill was moved by Shri Madhu Dandavate.

The following Members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri C. M. Stephen
- (3) Shri Somnath Chatterjee
- (4) Shri M. R. Gopal Reddy (*Speech unfinished*).

The discussion was not concluded.

11. Half-an-Hour Discussion on Matters Arising Out of Answer to Question

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 4th August, 1972 to Starred Question No. 87 regarding control being exercised by I.O.C. over the functioning of Indo-Burma Petroleum.

Shri H. R. Gokhale replied to the discussion.

6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st August, 1972)

S. L. SHAKDHER,
Secretary.

CORRIGENDUM

In Bulletin—Part I, dated August 17, 1972—

Page 691, paragraph 11, line 21,—

for the figure "37" read "375".

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 21, 1972|Sravana 30, 1894 (Saka)

No. 174

11 A.M.

1. Obituary Reference

◆ The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Indrajit Gupta, Jagannathrao Joshi, Mohan Raj, Khemchandbhai Chavda, H. M. Patel and Samar Guha made references to the passing away of Dr. A. G. Sonar, who was a sitting Member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 281, 282, 284—287, 289, 290, 292 and 293 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2780—2979 were laid on the Table.

4. Calling Attention

◆ Shri Shyam Sunder Mohapatra called the attention of the Minister of Labour and Rehabilitation to the reported demand of cement workers for interim relief and Government's reaction thereto.

The Minister of Labour and Rehabilitation made a statement in regard thereto.

5. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Shri S. M. Banerjee and others regarding reported unprecedented police atrocities resulting in killing of Delhi Homeguard's staff officer, police firing and lathi charge seriously injuring more than three hundred persons at Shahdara and Government's failure to check the same.

Shri S. M. Banerjee then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those

[P.T.O.]

Members who were in favour of leave being granted to rise in their places. As less than fifty Members rose, the Speaker informed that the Member did not have the leave of the House.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1970-71 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for controlling and supervising Experiments on Animals (Administration) Rules, 1965.
- (2) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region), Bhopal, for the year 1970-71.
- (3) A supplementary statement on the flood situation in the country.
- (4) A statement on Market Borrowings.

7. Intimation Regarding Conviction of Member

The Speaker informed the House of a wireless message, dated the 19th August, 1972, from the Magistrate, Bahraich, Uttar Pradesh, intimating that Shrimati Shakuntala Nayar, Member, Lok Sabha, was arrested under Section 228 of the Indian Penal Code and convicted to pay a fine of Rs. 100/- and in default to undergo one week's simple imprisonment by Tahsildar Magistrate at Kaisarganj on the 19th August, 1972. The Member did not pay fine and therefore she was sent to District Jail, Bahraich.

8. Report of Joint Committee

✓ Shri Darbara Singh presented the Report of the Joint Committee on the General Insurance Business (Nationalisation) Bill, 1972.

9. Evidence before Joint Committee—Laid on the Table

Shri Darbara Singh laid on the Table a copy of the evidence given before the Joint Committee on the General Insurance Business (Nationalisation) Bill, 1972.

10. Statement by Minister

✓ The Minister of Agriculture laid on the Table a statement regarding the submission of four Interim Reports by the National Commission on Agriculture.

11. Motion regarding Fifteenth Report of Business Advisory Committee

On behalf of Shri Raj Bahadur, Shri Kedar Nath Singh moved the following motion:—

“That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 18th August, 1972.”

The motion was adopted.

12. Government Bills—Introduced

- (1) The Antiquities and Treasures Bill, 1972.
- (2) The Rulers of Indian States (Abolition of Privileges) Bill, 1972.
- (3) The Mines and Minerals (Regulation and Development) Amendment Bill, 1972.

13. Government Bills—Passed

- (i) *The Dentists (Amendment) Bill, 1972, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha and the amendment thereto moved on the 18th August, 1972, continued.

The following Members took part in the debate:—

- (1) Dr. Laxminarayan Pandeya
- (2) Shri S. M. Banerjee

Prof. D. P. Chattopadhyay replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Dr. Laxminarayan Pandeya was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 28 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyay.

The motion was adopted and the Bill was passed.

- ✓(ii) *The Wild Life (Protection) Bill, 1972*

The motion for consideration of the Bill was moved by Prof. Sher Singh.

The following Members took part in the debate:—

- (1) Shri D. Deb
- (2) Shri S. N. Singh
- (3) Shri H. N. Mukerjee
- (4) Dr. Karan Singh
- (5) Shri Mohan Raj
- (6) Shri Rajaram Dadasaheb Nimbalkar
- (7) Shri Birender Singh Rao
- (8) Shri D. P. Jadeja
- (9) Shri R. V. Bade
- (10) Shri Nathuram Mirdha
- (11) Shri Janaki Ballav Patnaik

- (12) Shri Yamuna Prasad Mandal
- (13) Shrimati Sahodrabhai Rai
- (14) Shri M. C. Daga
- (15) Shri P. Ganga Reddy
- (16) Shri Chandra Bhal Mani Tewari
- (17) Shri Rudra Pratap Singh
- (18) Shri M. G. Dikey

Prof. Sher Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 and 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 26 were adopted.

Clause 27 was adopted, as amended.

Clauses 28 to 39 were adopted.

Clause 40 was adopted, as amended.

Clause 41 was adopted.

Clause 42 was adopted, as amended.

Clauses 43 to 48 were adopted.

Clause 49 was adopted, as amended.

Clauses 50 to 54 were adopted.

Clause 55 was adopted, as amended.

Clauses 56 to 61 were adopted.

Clause 62 was adopted, as amended.

Clauses 63 to 66 were adopted.

The First Schedule was adopted, as amended.

The Second, Third and the Fourth Schedules were adopted.

The Fifth Schedule was adopted, as amended.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Prof. Sher Singh.

The motion was adopted and the Bill, as amended, was passed.

(iii) *The Victoria Memorial (Amendment) Bill, 1972, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate:—

- (1) Shri Madhuryya Haldar
- (2) Shri S. M. Banerjee
- (3) Shri C. T. Dhandapani
- (4) Shri Mahadeepak Singh Shakya

Prof. S. Nurul Hasan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. S. Nurul Hasan.

The motion was adopted and the Bill was passed.

*14. **Statutory Resolution—Under Consideration**

Dr. Laxminarayan Pandeya moved the following Resolution:—

"This House disapproves of the Indian Iron and Steel Company (Taking over of Management) Ordinance, 1972 (Ordinance No. 6 of 1972) promulgated by the President on the 14th July, 1972."

*15. **Government Bill—Under Consideration**

The Indian Iron and Steel Company (Taking over of Management) Bill, 1972.

The motion for consideration of the Bill was moved by Shri S. Mohan Kumaramanglam.

The following Members took part in the combined debate on the Resolution (*vide* para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Robin Sen
- (2) Sardar Swaran Singh Sokhi (*Speech unfinished*).

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

16. **Half-an-hour discussion on matters arising out of answer to question**

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 3rd August, 1972 to Unstarred Question No. 763 regarding decentralisation of Geological Survey of India.

Shri S. Mohan Kumaramanglam replied to the discussion.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd August, 1972).

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 22, 1972|Sravana 31, 1894 (Saka)

No. 175

◆11 A.M.

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Era Sezhiyan, S. M. Banerjee, Shrimati Marjorie Godfrey and Shri P. Venkatasubbaiah made references to the passing away of Shri M. Suryanarayana Murti, who was a Member of Second, Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 301, 302, 304—306, 308, 311—313, 315, 317 and 320 were orally answered. Replies to Starred Questions Nos. 303, 309, 310, 314, 316, 318 and 319 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2980—3063 and 3065-3179 were laid on the Table.

4. Paper Laid on the Table

*A copy of Notification No. S.O. 372(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1972 making certain amendment in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Kerala was laid on the Table under sub-section (2) of section 9 of the Representation of the People Act, 1950.

5. Parliamentary Committees—Summary of Work—Laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period March, 1971 to May, 1972.

[P.T.O.]

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Income-tax (Amendment) Bill, 1972, passed by Lok Sabha on the 17th August, 1972.
- (ii) That at its sitting held on the 21st August, 1972, Rajya Sabha agreed without any amendment to the Public Debt (Amendment) Bill, 1972, passed by Lok Sabha on the 17th August, 1972.

7. Supplementary Demands for Grants (General) for 1972-73

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1972-73.

8. Intimations Regarding Conviction of Members

The Speaker informed the House of two wireless messages, dated the 21st August, 1972 from (i) the District Magistrate, Moradabad and (ii) the Sub-Divisional Magistrate, Banda, Uttar Pradesh, intimating respectively—

- (i) that Shri Virendra Agarwala, Member, Lok Sabha, was arrested for violation of Section 144 of the Code of Criminal Procedure, on the 21st August, 1972, at Morabad, under orders of District Magistrate and was tried and convicted under Section 188 of the Indian Penal Code, to undergo imprisonment till rising of Court by Magistrate, Morabad and was released after serving sentence; and
- (ii) that Shri R. R. Sharma, Member, Lok Sabha, was arrested at about 12.30 hours, on the 21st August, 1972, for breach of Prohibitory Orders promulgated under Section 144 of the Code of Criminal Procedure, in Banda town and was convicted under Section 188 of the Indian Penal Code and was sentenced to imprisonment till rising of Court and was released at 17.00 hours.

9. Government Bill—Introduced

The Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Amendment Bill, 1972.

*10. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Dr. Laxminarayan Pandeya on the 21st August, 1972, continued:—

“This House disapproves of the Indian Iron and Steel Company (Taking over of Management) Ordinance, 1972 (Ordinance No. 6 of 1972) promulgated by the President on the 14th July, 1972.”

The Resolution was negatived after discussion as indicated under para 11 below.

*Discussed together

*11. Government Bill—Passed

The Indian Iron and Steel Company (Taking over of Management) Bill, 1972

Combined discussion on the motion for consideration of the Bill moved on the 21st August, 1972 and the Resolution (vide para 10 above) continued.

The following Members took part in the debate:—

- (1) Sardar Swaran Singh Sokhi
- (2) Shri Indrajit Gupta
- (3) Shri M. R. Gopal Reddy
- (4) Shri C. T. Dhandapani
- (5) Shri K. Gopal
- (6) Shri Shyamnandan Mishra
- (7) Shri Surendra Mohanty
- (8) Shri Vasant Sathe

Shri S. Mohan Kumaramanglam replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. Mohan Kumaramanglam.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. Mohan Kumaramanglam

The motion was adopted and the Bill, as amended, was passed.

12. Discussion Under Rule 193

Shri Samar Guha raised a discussion on the power crisis in different parts of the country.

The following Members took part in the debate:—

- (1) Shri Darbara Singh
- (2) Shri Dinen Bhattacharyya

*Discussed together

- (3) Shri Bibhuti Mishra
- (4) Shri Ranen Sen
- (5) Shri P. Venkatasubbaiah
- (6) Shri C. Chittibabu
- (7) Shri Nawal Kishore Sinha
- (8) Shri Phool Chand Verma
- (9) Shri Kushok Bakula
- (10) Shrimati Sahodrabhai Rai
- (11) Shri Khemchandbhai Chavda
- (12) Shri Paripoornanand Painuli
- (13) Shri Ramsahai Pandey
- (14) Shri D. D. Desai
- (15) Dr. Govind Das Richhariya
- (16) Shri P. Gangadeb
- (17) Shri Pratap Singh Negi
- (18) Shri Nathu Ram Ahirwar
- (19) Ch. Sadhu Ram
- (20) Shri K. D. Malaviya
- (21) Dr. Kailas
- (22) Shri Sat Pal Kapur
- (23) Shri M. C. Daga
- (24) Shri K. Ramakrishna Reddy
- (25) Shri Balakrishna Venkanna Naik
- (26) Shri Shiva Chandika
- (27) Shri Jyotirmoy Bosu
- (28) Shri Chandrika Prasad

Dr. K. L. Rao replied to the discussion.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 23, 1972 | Bhadra 1, 1894. (Saka)

No. 176

11 A.M.

1. Starred Questions

Starred Questions Nos. 322, 324, 327, 328, 332, 334 and 336 were orally answered. Replies to Starred Questions Nos. 321, 323, 325, 326, 329—331, 335 and 337—340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3180—3184, 3186, 3188—3205, 3207—3222, 3224—3232, 3234—3238, 3240—3245, 3247—3263, 3265—3303, 3305—3307, 3310—3362 and 3364—3379 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Home Affairs regarding alleged murder of Shri Onkar Singh at Balbir Nagar, Shahdara (Delhi), was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) regarding dacoity in train No. 55 UP Buxar—Delhi Express between Pilkhua and Dasna Railway Stations of Northern Railway on the 20th August, 1972.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Sixth Amendment) Rules, 1972, published in Notification No. G.S.R. 329 (E) in Gazette of India dated the 4th July, 1972.
 - (ii) The Indian Telegraph (Second Amendment) Rules, 1972, published in Notification No. G.S.R. 811 in Gazette of India dated the 1st July, 1972.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963:—

[P.T.O.]

- (i) The Personal Injuries (Compensation Insurance) Rules, 1972, published in Notification No. S.O. 377(E) in Gazette of India dated the 25th May, 1972.
- (ii) The Personal Injuries (Compensation Insurance) Scheme, 1972, published in Notification No. S.O. 378(E) in Gazette of India dated the 25th May, 1972.
- (iii) The Personal Injuries (Compensation Insurance) Amendment Scheme, 1972, published in Notification No. S.O. 500(E) in Gazette of India dated the 22nd July, 1972.
- (iv) The Personal Injuries (Compensation Insurance) Amendment Rules, 1972, published in Notification No. S.O. 501(E) in Gazette of India dated the 22nd July, 1972.
- (4) A copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earth-moving Equipment and Internal Combustion Engines for the year 1970-71, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (5) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1970-71, under section 36 of the Employees' State Insurance Act, 1948.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st August, 1972, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Disturbed Areas (Special Courts) Bill, 1972 and nominated the following Members of Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri Yogendra Sharma
- (2) Shri M. S. Abdul Khader
- (3) Shri Veerendra Patil
- (4) Dr. Bhai Mahavir
- (5) Shri Ibrahimbhai Kasambhai Kalania
- (6) Shri S. B. Bobdey
- (7) Shri Nabin Chandra Buragohain
- (8) Shri Bhola Paswan Shastri
- (9) Shri Ranbir Singh
- (10) Shri Sikandar Ali Wajid
- (11) Shri S'taram Singh
- (12) Shri Hamid Ali Schamnad
- (13) Shri Mahendra Mohan Choudhury
- (14) Shri Todak Bazar
- (15) Shrimati Sita Devi

6. Report of Committee on Private Members' Bills and Resolutions.

Shri G. G. Swell presented the Seventeenth Report of the Committee, on Private Members' Bills and Resolutions.

✓

7. Government Bill—Motion for Reference to Joint Committee—Adopted
The Companies (Amendment) Bill, 1972

The motion for reference of the Bill to a Joint Committee was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted as follows:—

“That the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Syed Ahmed Aga
- (2) Shri Bedabrata Barua
- (3) Shri H. K. L. Bhagat
- (4) Shri Somnath Chatterjee
- (5) Shri Tridib Chaudhuri
- (6) Shri Khemchandbhai Chavda
- (7) Shri C. Chittibabu
- (8) Shri S. R. Damani
- (9) Shri C. C. Desai
- (10) Shri G. C. Dixit
- (11) Shrimati V. Jeyalakshmi
- (12) Shri Popatlal M. Joshi
- (13) Shri Ramachandran Kadannapalli
- (14) Shri Baburao Jangluji Kale
- (15) Shri Jagannath Mishra
- (16) Shri Surendra Mohanty
- (17) Shri Priya Ranjan Das Munsi
- (18) Shri D. K. Panda
- (19) Shri Narsingh Narain Pandey
- (20) Shri Madhu Dandavate
- (21) Shri H. M. Patel
- (22) Shri S. B. P. Pattabhi Rama Rao
- (23) Shri R. Balakrishna Pillai
- (24) Shri Jagannath Rao
- (25) Shri Bishwanath Roy
- (26) Shri P. M. Sayeed
- (27) Shri Nawal Kishore Sharma
- (28) Shri R. R. Sharma
- (29) Shri P. Ranganath Shenoy
- (30) Shri R. K. Sinha

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.”

[P.T.O.]

8. Government Bill—Under Consideration

The Antiquities and Art Treasures Bill, 1972

The motion for consideration of the Bill was moved by Prof. S. Nurul Hasan.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:—

- (1) Shri Manoranjan Hazra
- (2) Shri Sudhakar Pandey
- (3) Shrimati Gayatri Devi of Jaipur
- (4) Shri Rudra Pratap Singh (*Speech unfinished*).

The discussion was not concluded.

9. Motion.

Discussion on the following motion moved by Shri Nathu Ram Ahirwar and the amendments thereto moved on the 16th August, 1972, continued:—

“That this House is of opinion that separate development Central Schemes be undertaken for backward areas in the country, such as Eastern U.P., Bundelkhand in Madhya Pradesh, Chhota Nagpur in Bihar so that these areas may not lag behind other developing areas.”

The following Members took part in the debate:—

- (1) Shri D. Deb
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri Biren Engti
- (4) Shri Murasoli Maran
- (5) Shri Narendra Singh Bisht
- (6) Shri Panna Lal Barupal
- (7) Shri K. M. “Madhukar”
- (8) Shri Paripoornanand Painuli
- (9) Dr. Laxminarayan Pandeya
- (10) Shri Kushok Bakula
- (11) Shri Jagdish Narain Mandal
- (12) Shri Nathuram Mirdha
- (13) Shri Darbara Singh
- (14) Shri Tulsiram Dashrath Kamble
- (15) Shri Shambhu Nath
- (16) Shri K. Mallanna
- (17) Shri Rajdeo Singh
- (18) Shri Chiranjib Jha
- (19) Shri K. Ramakrishna Reddy
- (20) Shri Narain Chand Parashar
- (21) Shri Chhatrapati Ambesh
- (22) Shri Vasant Sathe
- (23) Shri D. P. Dhar

Shri Nathu Ram Ahirwar replied to the debate.

All the amendments moved were negatived.

The motion was withdrawn by leave of the House.

5.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 25, 1972|Bhadra 3, 1894 (Saka)

No. 177

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 341, 344—347, 350, 351, 353, 355—357, 359 and 360 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3380—3417, 3419—3441, 3443—3490, 3492—3556 and 3558—3579 were laid on the Table.

3. Calling Attention

Shri Dinen Bhattacharya called the attention of the Minister of Finance to the demands of the employees of Reserve Bank of India, Calcutta and the reaction of the Government in regard thereto.

The Minister of State for Finance made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1972, published in Notification No. S.R.O. 196 in Gazette of India dated the 15th July, 1972.
 - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1972, published in Notification No. S.R.O. 222 in Gazette of India dated the 12th August, 1972.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 440(E) published in Gazette of India dated the 24th June, 1972 together with an explanatory memorandum.

[P.T.O.]

- (ii) G.S.R. 931 published in *Gazette of India* dated the 5th August, 1972 together with an explanatory memorandum.
- (3) A copy of the Monopolies and Restrictive Trade Practices (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 321 (E) in *Gazette of India* dated the 22nd June, 1972, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 22nd August, 1972, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Thirtieth Amendment) Bill, 1972, passed by Lok Sabha on the 17th August, 1972.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (Amendment) Bill, 1972, passed by Lok Sabha on the 18th August, 1972.
- (iii) That at its sitting held on the 23rd August, 1972, Rajya Sabha agreed without any amendment to the Punjab New Capital (Periphery) Control (Chandigarh Amendment) Bill, 1972, passed by Lok Sabha on the 18th August, 1972.

6. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amendment Bill, 1972.
- (2) The Indian Telegraph (Amendment) Bill, 1972.

7. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Seventh Report of the Committee on Absence of Members from the Sittings of the House.

8. Government Bill—Passed

The Antiquities and Art Treasures Bill, 1972

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 23rd August, 1972, continued.

The following Members took part in the debate:—

- (1) Shri Rudra Pratap Singh
- (2) Shri Jharkhande Rai
- (3) Shri M. C. Daga
- (4) Shri E. R. Krishnan
- (5) Shri Biswanarayan Shastri

- (6) Shri Jagannathrao Joshi
(7) Shri Banamali Patnaik

Prof. S. Nurul Hasan replied to the debate. The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Daga was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 17 were adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 33 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Prof. S. Nurul Hasan.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—Under Consideration

The Mines and Minerals (Regulation and Development) Amendment Bill, 1972

The motion for consideration of the Bill was moved by Shri Shah Nawaz Khan.

Shri Krishna Chandra Halder took part in the debate.

The discussion was not concluded.

10. Motion Regarding Seventeenth Report of Committee on Private Members' Bills and Resolutions

Shri Madhuryya Haldar moved the following motion:—

“That this House do agree with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd August, 1972.”

The motion was adopted.

11. Private Member's Resolution—Withdrawn

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 11th August, 1972, continued:—

“This House demands that the Government should fulfil, without delay or dilution, its commitments and responsibilities towards solutions of West Bengal's urgent problems of economic stagnation.”

The following Members took part in the debate:—

- (1) Shri B. K. Daschowdhury
(2) Shri H. N. Mukherjee

(P.T.O.)

- (3) Dr. Karan Singh
- (4) Shri Samar Guha
- (5) Dr. K. L. Rao
- (6) Shri Dinen Bhattacharya
- (7) Shri S. R. Damani
- (8) Shri D. P. Dhar

Shri Indrajit Gupta replied to the debate.

The Resolution was withdrawn by leave of the House.

12. Private Member's Resolution—Under Consideration

Shrimati Maya Ray moved the following Resolution:—

“This House, while appreciating the efforts of the Central Government to eradicate unemployment is of the opinion that the Central Government in co-ordination with the State Governments should work out a time bound, phased programme to solve the massive unemployment problem facing the country and take immediate positive and concrete steps to tackle the same.”

Her speech was not concluded.

13. Haif-an-Hour Discussion

Dr. Laxminarayan Pandeya raised a half-an-hour discussion on points arising out of the answer given on the 11th August, 1972 to Unstarred Question No. 1953 regarding upgradation of cities and towns.

Shri K. R. Ganesh replied to the discussion.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 26th August, 1972).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Saturday, August 26, 1972|Bhadra 4, 1894 (Saka)

No. 178

11:01 A.M.

1. Papers Laid on the Table

A copy of the Post Office Savings Certificates (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 958 in Gazette of India dated the 12th August, 1972 was laid on the Table under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

2. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd August, 1972, Rajya Sabha passed the Insecticides (Amendment) Bill, 1972.

3. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Insecticides (Amendment) Bill, 1972, as passed by Rajya Sabha.

4. Reports of Estimates Committee

Shri Krishna Chandra Halder presented the following Reports of the Estimates Committee:—

- (1) Twenty-second Report on the Ministry of Shipping and Transport regarding action taken by Government on the recommendations contained in their First Report on the Ministry of Shipping and Transport—Visakhapatnam Port.
- (2) Twenty-third Report on the Ministry of Shipping and Transport regarding action taken by Government on the recommendations contained in their Second Report on the Ministry of Shipping and Transport—Tuticorin and Mangalore Ports.

5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th August, 1972.

6. Government Bill—Introduced

The Presidential and Vice-Presidential Elections (Amendment) Bill, 1972.

7. Motion Regarding Joint Committee on Government Bill—Adopted

The Adoption of Children Bill, 1972.

[P.T.O.]

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri H. R. Gokhale.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the adoption of children and for matters connected herewith, made in the motion adopted by Rajya Sabha at its sitting held on the 1st August, 1972 and communicated to this House on the 2nd August, 1972 and do resolve that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri S. R. A. S. Appalanaidu
- (2) Shri Shiv Kumar Shastri
- (3) Shri Lambodar Baliyar
- (4) Dharnidhar Basumatari
- (5) Shri Shyama Prasanna Bhattacharyya
- (6) Shri Amar Nath Chawla
- (7) Shri Anant Prasad Dhusia
- (8) Shri Varkey George
- (9) Smt. Marjorie Godfrey
- (10) Shri H. R. Gokhale
- (11) Shri Giridhar Gomango
- (12) Shri Md. Jamilurrahman
- (13) Shri M. R. Lakshminarayanan
- (14) Shri Partap Singh
- (15) Shri Mohan Raj
- (16) Shrimati Shakuntala Nayar
- (17) Shri Manikrao Palodkar
- (18) Shri Krishna Chandra Pandey
- (19) Shri Ram Bhagat Paswan
- (20) Shri S. B. Patil
- (21) Shri Kodanda Rami Reddy
- (22) Shri N. K. Sanghi
- (23) Shri Sakti Kumar Sarkar
- (24) Shri Shafquat Jung
- (25) Shri Biswanarayan Shastri
- (26) Shri Dharamgaj Singh
- (27) Shri Somchand Solanki
- (28) Shri S. B. Thakre
- (29) Shrimati Bhargavi Thankappan
- (30) Shri Niti Raj Singh Chaudhury”.

8. Government Bills—Passed

(i) *The Mines and Minerals (Regulation and Development)*

Amendment Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 25th August, 1972, continued.

The following Members took part in the debate:—

- (1) Shri R. N. Sharma
- (2) Shri K. M. "Madhukar"
- (3) Shri Shrikishan Modi
- (4) Shri J. Matha Gowder
- (5) Shri Damodar Pandey
- (6) Shri G. P. Yadav

Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended

Clauses 4 to 6 were adopted

Clause 7 was adopted, as amended.

Clauses 8 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shah Nawaz Khan.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Rulers of Indian States (Abolition of Privileges)*

Bill, 1972

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The following Members took part in the debate:—

- (1) Shri Biren Dutta
- (2) Shri M. Kathamuthu
- (3) Shri J. Matha Gowder
- (4) Shri Jagannathrao Joshi
- (5) Shri Shyamnandan Mishra

Shri H. R. Gokhale replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The motion was adopted and the Bill was passed.

[P.T.O.]

(iii) *The Seeds (Amendment) Bill, 1972*

The motion for consideration of the Bill was moved by Shri Annasahib P. Shinde.

The following Members took part in the debate:—

- (1) Shri Jagadish Bhattacharyya
- (2) Shri Mohan Raj
- (3) Shri R. V. Bade
- (4) Shri Prasannbhai Mehta
- (5) Shri Darbara Singh
- (6) Shri Teja Singh Swatantra

Shri Annasahib P. Shinde replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Annasahib P. Shinde.

The motion was adopted and the Bill was passed.

9. Motion

Shri Jyotirmoy Bosu moved the following motion:—

“That this House do consider the Final Report of the Direct Taxes Enquiry Committee, laid on the Table of the House on the 20th March, 1972”

The following Members took part in the debate:—

- (1) Dr. V. K. R. Varadaraja Rao
- (2) Shri K. Baladhandayutham
- (3) Shri N. K. P. Salve
- (4) Shri Murasoli Maran
- (5) Shri D. D. Desai
- (6) Shri Virendra Agarwala
- (7) Shri C. M. Stephen
- (8) Shri Piloo Mody
- (9) Shri N. K. Sanghi
- (10) Shri Shyamnandan Mishra

The discussion was not concluded.

***10. Report of Business Advisory Committee.**

Shri R. V. Bade presented the Sixteenth Report of the Business Advisory Committee.

6.27 P.M.

The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th August, 1972).

S. L. SHAKDHER,

Secretary.

* Presented at 6.10 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 28, 1972/Bhadra 6, 1894 (Saka)

No. 179

11 A.M.

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, G. Viswanathan, Jagannathrao Joshi, Prasannbhai Mehta, Madhu Dandavate and Ramkanwar made references to the passing away of Shri M. Shankaraiya, who was a Member of the Provisional Parliament, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 363—368, 372—374 and 376 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3580—3727, 3729—3760 and 3762—3779 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Health and Family Planning regarding the strike notice by employees of Lady Hardinge Medical College and Hospital and Kalavati Saran Children's Hospital, New Delhi was postponed.

5. Calling Attention

Shri Shyamnandan Mishra called the attention of the Minister of Education and Social Welfare to the recent moves to systematically undo the policy of prohibition enshrined in the Directive Principles of State Policy in the Constitution of India.

The Deputy Minister of Education and Social Welfare made a statement in regard thereto

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1969-70 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1970-71, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (3) (a) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Fruit Products (Amendment) Order, 1971, published in Notification No. S.O. 5593 in Gazette of India dated the 30th December, 1971 (English version) and 17th June, 1972 (Hindi version).
 - (ii) The Fruit Products (Second Amendment) Order, 1971 (Hindi and English versions) published in Notification No. S.O. 621 in Gazette of India dated the 19th February, 1972.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (4) A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1968-69 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965.

7. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri D. P. Jadeja—10th April to 1st June, 1972 (Fourth Session).
- (2) Shri M. S. Sanjeevi Rao—31st July to 18th August, 1972 (Fifth Session).
- (3) Shri Chandu Lal Chandrakar—31st July to 1st September, 1972 (Fifth Session).

8. Report of Joint Committee on Offices of Profit

Shri Dharnidhar Basumatari presented the Third Report of the Joint Committee on Offices of Profit.

9. Motion Regarding Sixteenth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:—

“That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 26th August, 1972.”

The motion was adopted.

10. Government Bill—Introduced

The Indian Copper Corporation (Acquisition of Undertaking) Bill, 1972

11. Government Bill—Passed ✓

The General Insurance Business (Nationalisation) Bill, 1972, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Y. B. Chavan.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri N. K. P. Salve
- (3) Shri Indrajit Gupta
- (4) Shri C. M. Stephen
- (5) Shri P. A. Saminathan
- (6) Shri Ramsingh Bhai Varma
- (7) Shri Virendra Agarwala
- (8) Shri Shankar Dayal Singh
- (9) Shri H. M. Patel
- (10) Shri Vasant Sathe
- (11) Shri Madhu Dandavate
- (12) Shri D. D. Desai
- (13) Shri Prasannbhai Mehta

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

On the motion for adoption of Clause 11, the House divided, Ayes 113; Noes 24. Clause 11 was accordingly adopted.

Clauses 12 to 15 were adopted.

On amendment No. 16 to Clause 16 moved by Shri S. M. Banerjee, the House divided, Ayes 21; Noes 136. The amendment was accordingly negatived.

Clauses 16 to 21 were adopted.

Clause 22 was adopted, as amended.

Clauses 23 to 40 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

12. Half-an-Hour Discussion ✓

Shri N. K. P. Salve raised a half-an-hour discussion on points arising out of the answer given on the 1st August, 1972 to Unstarred Question No. 250 regarding construction of Railway over-bridge at Safdarjang Aerodrome.

Shri Mohammed Shafi Qureshi replied to the discussion.

13. Discussion Under Rule 193 ✓

Shri Ram Chandra Vikal raised a discussion on the re-opening of S. S. Light Railway from Shahdara to Saharanpur.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Narsingh Narain Pandey
- (3) Shri S. M. Banerjee
- (4) Shri Mulk Raj Saini
- (5) Maulana Ishaque Sambhali
- (6) Shri Krishna Chandra Pandey
- (7) Shri Satish Chandra
- (8) Shri T. Sohan Lal
- (9) Shri Rudra Pratap Singh
- (10) Dr. Govind Das Richhariya

Shri Mohammed Shafi Qureshi replied to the discussion.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 29, 1972/Bhadra 7, 1894 (Saka)

No. 180

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 381—390 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3780—3871, 3873—3886 and 3888—3979 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Agriculture regarding starvation deaths in Orissa was orally answered and supplementaries were also answered thereon.

4. Question of Privilege

Shri C. M. Stephen raised a question of privilege against Shri Jyotirmoy Bosu, M.P., for his grossly disorderly conduct in throwing a bundle of papers towards the Chair and his contemptuous defiance of the Speaker on the 28th August, 1972.

After some discussion, Shri C. M. Stephen asked for leave of the House to raise the question of privilege. On objection taken to leave being granted, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than twenty-five Members rose, the Speaker informed the House that the leave was granted.

Shri C. M. Stephen then moved that the matter be referred to the Committee of Privileges.

A motion that the question of privilege raised by Shri C. M. Stephen be discussed in the House, moved by Shri M. Kalyanasundaram, was negatived.

There was discussion on the motion moved by Shri Stephen.

(Lok Sabha adjourned at 3 P.M. and re-assembled at 4 P.M.)

The motion moved by Shri C. M. Stephen was withdrawn by leave of the House.

[P.T.C.]

5. Papers Laid on the Table

The following papers were laid on the Table:—

- ✓ (1) A statement (Hindi and English versions) correcting the statement made by the Minister of Labour and Rehabilitation on the 1st August, 1972 in response to Calling Attention regarding the reported recent murder of some trade unionists in the Chinakuri Treepit Colliery at Asansol.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1970-71.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972:—
 - (i) The Marine Products Export Development Authority Rules, 1972, published in Notification No. S.O. 485(E) in Gazette of India dated the 12th July, 1972 (English version) and 26th August, 1972 (Hindi version).
 - (ii) S.O. 1896 (Hindi and English versions) published in Gazette of India dated the 29th July, 1972 fixing the date for coming into force certain provisions of the Marine Products Export Development Authority Rules, 1972.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 26th August, 1972, Rajya Sabha agreed without any amendment to the Wild Life (Protection) Bill, 1972, passed by Lok Sabha on the 21st August, 1972.
- (ii) That at its sitting held on the 26th August, 1972, Rajya Sabha agreed without any amendment to the Indian Iron and Steel Company (Taking Over of Management) Bill, 1972, passed by Lok Sabha on the 22nd August, 1972.
- (iii) That at its sitting held on the 26th August, 1972, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Companies (Amendment) Bill, 1972, and nominated the following Members of Rajya Sabha to serve on the said Joint Committee:—
 - (1) Shri Mahavir Tyagi
 - (2) Shri M. K. Mohta
 - (3) Shri B. T. Kulkarni
 - (4) Shri Jagdish Prasad Mathur

- (5) Shri Harsh Deo Malaviya
- (6) Shri Salil Kumar Ganguli
- (7) Dr. M. R. Vyas
- (8) Shri K. Srinivasa Rao
- (9) Shri S. G. Sardesai
- (10) Shri Himmat Singh
- (11) Shri S. S. Mariswamy
- (12) Shri D. D. Puri
- (13) Shrimati Saraswati Pradhan
- (14) Shri Habib Tanvir
- (15) Shri K. V. Raghunatha Reddy

(iv) That at its sitting held on the 28th August, 1972, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, upto the last day of the Eighty-second Session of Rajya Sabha.

(v) That at its sitting held on the 28th August, 1972, Rajya Sabha passed the Delhi University (Amendment) Bill, 1972.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha.

8. Report of Public Accounts Committee

Shri H. M. Patel presented the Fiftieth Report of the Public Accounts Committee regarding Chapter V of Audit Report (Civil), Revenue Receipts, 1970 and Report of the Comptroller and Auditor General of India for 1969-70, Central Government, Revenue Receipts relating to Other Direct Taxes.

9. Government Bills—Introduced

(1) The Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972.

(2) The Foreign Exchange Regulation Bill, 1972. ✓

10. Supplementary Demands for Grants (General)—1972-73

Discussion on the Supplementary Demands for Grants Nos. 7, 21, 40, 44, 58, 74, 76, 85, 111, 113, 120, 125 and 129 in respect of the Budget (General) for 1972-73 commenced and was concluded.

Seven cut motions (Nos. 10 to 16) were moved and negatived.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1972-73, were voted in full.

11. Government Bill—Introduced

The Appropriation (No. 4) Bill, 1972.

12. Government Bill—Passed ✓

The Appropriation (No. 4) Bill, 1972

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

13. Statement by Minister

The Minister of Agriculture made a statement regarding sugar and sugarcane policy.

14. Discussion Under Rule 193

Shri Balakrishna Venkanna Naik raised a discussion regarding construction of new railway line between Apta and Mangalore.

The following Members took part in the debate:—

- (1) Shri Madhu Dandavate
- (2) Shri P. Ranganath Shenoy
- (3) Shri C. K. Chandrappan
- (4) Shri Shanker Rao Savant

Shri Mohammed Shafi Qureshi replied to the discussion.

7.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th August, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 30, 1972/Bhadra 8, 1894 (Saka)

No. 181

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 401—405 and 407—409 were orally answered. Replies to Starred Questions Nos. 406, 410—414 and 416—420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3980—4067, 4069—4077 and 4079—4179 were laid on the Table.

3. Short Notice Question ✓

Short Notice Question No. 6 addressed to the Minister of Steel and Mines regarding expansion of production of stainless steel in Alloy Steels Plant, Durgapur was orally answered and supplementaries were also answered thereon.

4. Question of Privilege

Shri R. N. Sharma sought to raise a question of privilege against Shri Mani Ram Bagri in respect of a telegram addressed to the Deputy Speaker casting reflections on him.

After some discussion, Shri R. N. Sharma stated that he did not propose to ask for leave of the House to raise the question of privilege.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report on Science and Technology for the year 1970-71.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (2) A copy of the Indian Telegraph (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 398 in Gazette of India dated the 1st April, 1972, under subsection (5) of section 7 of the Indian Telegraph Act, 1885.

- (3) A copy of the Insurance (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 960 in Gazette of India dated the 12th August, 1972, under sub-section (3) of section 114 of the Insurance Act, 1938.
- (4) A copy of Notification No. G.S.R. 964 (Hindi and English versions) published in Gazette of India dated the 12th August, 1972, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (5) A copy of Notification No. G.S.R. 371(E) (Hindi and English versions) published in Gazette of India dated the 9th August, 1972, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (6) A copy of the Annual Report (Hindi version) of the Coffee Board for the year 1970-71.
- (7) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- (i) Statement No. XXV—Sixth Session, 1968.
- (ii) Statement No. XXIV—Seventh Session, 1969.
- (iii) Statement No. XXIII—Eighth Session, 1969.
- (iv) Statement No. XXIV—Tenth Session, 1970.
- (v) Statement No. XV—Eleventh Session, 1970.
- (vi) Statement No. XIV—Twelfth Session, 1970.

Fifth Lok Sabha

- (vii) Statement No. XV—Second Session, 1971
- (viii) Statement No. VII—Third Session, 1971
- (ix) Statement No. V—Fourth Session, 1972.
- (8) A copy of the Annual Report (Hindi version) of the Press Council of India for the year 1971, under section 18 of the Press Council Act, 1965.
- (9) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Delhi, for the year 1970-71.
- (10) (i) A statement correcting the answer given on the 24th May, 1972 to Unstarred Question No. 7320 by Shri D. Deb regarding injuries to civilians during field-firing by Border Security Force.
- (ii) A statement showing reasons for delay in correcting the above answer.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1970-71.

- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1970-71 along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th August, 1972, Rajya Sabha agreed without any amendment to the Antiquities and Art Treasures Bill, 1972, passed by Lok Sabha on the 25th August, 1972.

7. Report of Public Accounts Committee

Shri B. S. Murthy presented the Forty-ninth Report of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and (Defence Services) for 1970-71 and action taken by Government on the recommendations contained in their Twenty-ninth Report.

8. Report of Committee on Subordinate Legislation

Shri Vikram Mahajan presented the Fourth Report of the Committee on Subordinate Legislation.

9. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Kumari Kamla Kumari presented the Eleventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Education and Social Welfare (Department of Social Welfare)—Tribal Development Blocks in Gujarat.

10. Presentation of Petition

Shri Indrajit Gupta presented a petition signed by Shri Alokemoy Mukherjee and others regarding grievances of employees of the Shipping Corporation of India Ltd., Calcutta.

11. Statements by Ministers

(i) The Minister of Parliamentary Affairs made a statement regarding fixation of sitting of the House on Saturday, the 2nd September, 1972.

- The House agreed.

(ii) The Minister of External Affairs made a statement regarding the meeting of the Representatives of India and Pakistan held in New Delhi between the 25th and 29th August, 1972. The Minister also laid on the Table a copy of the Joint Statement to the press.

12. Motion Regarding Joint Committee

Shri R. D. Bhandare moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee

[P.T.O.]

on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation of the People Act, 1951, in the vacancy caused by the resignation of Shri Jamna Lal Berwa from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

13. Government Bill—Introduced

✓ The Former Secretary of State Service Officers (Conditions of Service) Bill, 1972.

14. ✓ Government Bill—Motion for Reference to Joint Committee—Adopted

The Presidential and Vice-Presidential Elections (Amendment) Bill, 1972

The motion for reference of the Bill to a Joint Committee was moved by Shri Niti Raj Singh Chaudhury.

The motion was adopted as follows:—

"That the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri P. Gangadeb
- (2) Shri P. K. Ghosh
- (3) Sardar Mohinder Singh Gill
- (4) Shri S. B. Giri
- (5) Shri H. R. Gokhale
- (6) Shri Jagannathrao Joshi
- (7) Shri J. G. Kadam
- (8) Shri S. A. Kader
- (9) Shri Robin Kakoti
- (10) Shri A. Kevichusa
- (11) Shri Piloo Mody
- (12) Shri Samar Mukherjee
- (13) Shri Pratap Singh Negi
- (14) Shri Tarkeshwar Pandey
- (15) Shri Rasiklal Parikh
- (16) Shri Jharkhande Rai
- (17) Shri Rajdeo Singh
- (18) Shri J. Rameshwar Rao
- (19) Shri M. S. Sanjeevi Rao
- (20) Shri S. C. Samanta
- (21) Shri C. K. Jaffer Sharief.
- (22) Shri Digvijaya Narain Singh

[P.T.O.]

- (23) Shri Nawal Kishore Sinha
- (24) Shri Sunder Lal
- (25) Shri Sidrameshwar Swamy
- (26) Shri M. G. Uikey
- (27) Shri K. P. Unnikrishnan
- (28) Shri Virbhadra Singh
- (29) Shri G. Viswanathan
- (30) Shri Niti Raj Singh Chaudhury

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

15. Government Bills—Passed

- (i) *The Indian Copper Corporation (Acquisition of Undertaking) Bill, 1972*

The motion for consideration of the Bill was moved by Shri S. Mohan Kumaramanglam.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri R. N. Sharma
- (3) Shri Sarjoo Pandey
- (4) Shri Chapalendu Bhattacharyya
- (5) Shri Mohan Raj
- (6) Shri S. N. Singh
- (7) Shri R. R. Sharma
- (8) Shri Shyam Sunder Mohapatra
- (9) Shrimati Sahodrabhai Rai

Shri S. Mohan Kumaramanglam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted

On amendment No. 6 to Clause 11 moved by Shri Somnath Chatterjee, the House divided, Ayes 28; Noes 103. The amendment was accordingly negatived.

Clauses 11 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Mohan Kumaramanglam.

The motion was adopted and the Bill was passed.

✓(ii) The Insecticides (Amendment) Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. Sher Singh.

The following Members took part in the debate:—

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Maulana Ishaque Sambhali
- (3) Shri E. R. Krishnan
- (4) Shri Mahadeepak Singh Shakya

Prof. Sher Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Sher Singh.

The motion was adopted and the Bill was passed.

✓(iii) The Rice-Milling Industry (Regulation) Amendment Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. Sher Singh.

The following Members took part in the debate:—

- (1) Shri Gadadhar Saha
- (2) Shri E. R. Krishnan
- (3) Shri D. K. Panda

Prof. Sher Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

[P.T.O.]

(The motion that the Bill be passed was moved by Prof. Sher Singh.

✓ The motion was adopted and the Bill was passed.

***16. Statutory Resolution—Under Consideration**

Shri R. V. Bade moved the following Resolution:—

“This House disapproves of the Delhi University (Amendment) Ordinance, 1972 (Ordinance No. 5 of 1972) promulgated by the President on the 22nd June, 1972.”

✓ ***17. Government Bill—Under Consideration**

The Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. S. Nurul Hasan.

The following Members took part in the combined debate on the Resolution (*vide* para 16 above) and the motion for consideration of the Bill:—

- (1) Shri Jagadish Bhattacharyya
- (2) Shri Sudhakar Pandey
- (3) Shri C. K. Chandrappan
- (4) Shrimati Subhadra Joshi
- (5) Shri G. Viswanathan
- (6) Shri Samar Guha (*Speech unfinished*).

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

✓ ***18. Discussion Under Rule 193**

Shri S. M. Banerjee raised a discussion on payment of Bonus, particularly raising the quantum of Bonus paid to workers from 4 per cent to 33 per cent.

✓ The following Members took part in the debate:—

- (1) Shri Madhu Dandavate
- (2) Shri Dinen Bhattacharya
- (3) Shri E. R. Krishnan
- (4) Shri Hukam Chand Kachwai
- (5) Shri Raja Kulkarni
- (6) Shri Ramsingh Bhai Varma
- (7) Shri M. C. Daga
- (8) Shri Prasannbhai Mehta

Shri R. K. Khadilkar replied to the discussion.

7.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st September, 1972).

S. L. SHAKDHER,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 1, 1972/Bhadra 10, 1894 (Saka)

No. 182

11 A.M.

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Dinen Bhattacharya, S. M. Banerjee, R. P. Ulaganambi, Ramkanwar, R. R. Sharma and Madhu Dandavate made references to the passing away of Major Harinder Singh, who was a Member of the Central Legislative Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 421, 424—426, 428—431 and 433 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4180—4379 were laid on the Table.

Statements by the Minister of Defence (i) correcting the reply given on the 2nd September, 1970 to Unstarred Question No. 5008 regarding Military Farms run by Defence Department and (ii) giving reasons for delay in correcting the reply were laid on the Table.

4. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Health and Family Planning regarding strike notice by employees of Lady Hardinge Medical College and Hospital and Kalavati Saran Children's Hospital, New Delhi was orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 12A of the Essential Commodities Act, 1955:—

- (i) G.S.R. 376(E) published in Gazette of India dated the 17th August, 1972.
- (ii) G.S.R. 381(E) published in Gazette of India dated the 17th August, 1972.
- (2) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1970-71 and of its subsidiary company Hydrocarbons India Private Limited, New Delhi for the year 1970, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Reports.
- (3) A copy of the Note (Hindi and English versions) regarding deletion of an item from the terms of reference made to the Commission appointed to enquire into certain lapses in Trombay Unit of Fertilizer Corporation of India Limited.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1970-71.
- (b) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1970-71.
- (b) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
- (i) The Employees' Family Pension (Fourth Amendment) Scheme, 1971, published in Notification No. G.S.R. 1961 in Gazette of India dated the 24th December, 1971.
- (ii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1971, published in Notification No. G.S.R. 1990 in Gazette of India dated the 25th December, 1971.

(iii) The Employees' Provident Funds (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 151 in Gazette of India dated the 5th February, 1972.

(iv) The Employees' Provident Funds (Second Amendment) Scheme, 1972, published in Notification No. G.S.R. 363 in Gazette of India dated the 4th March, 1972:

(v) The Employees' Provident Funds (Third Amendment) Scheme, 1972, published in Notification No. G.S.R. 320 in Gazette of India dated the 18th March, 1972.

(vi) The Employees' Provident Funds (Fifth Amendment) Scheme, 1972, published in Notification No. G.S.R. 574 in Gazette of India dated the 20th May, 1972.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

6. Minutes of Parliamentary Committees—Laid on the Table

(i) Minutes of the Fifteenth to Seventeenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

(ii) Minutes of the Seventh sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 29th August, 1972, Rajya Sabha agreed without any amendment to the Rulers of Indian States (Abolition of Privileges) Bill, 1972, passed by Lok Sabha on the 26th August, 1972.

(ii) That at its sitting held on the 30th August, 1972, Rajya Sabha agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1972, passed by Lok Sabha on the 26th August, 1972.

(iii) That at its sitting held on the 30th August, 1972, Rajya Sabha agreed without any amendment to the Seeds (Amendment) Bill, 1972, passed by Lok Sabha on the 26th August, 1972.

8. Assent to Bills

Secretary laid on the Table following three Bills passed by the Houses of Parliament during the current session and assented to:—

(1) The Victoria Memorial (Amendment) Bill, 1972.

(2) The Income-tax (Amendment) Bill, 1972.

(3) The Dentists (Amendment) Bill, 1972.

[P.T.O.]

9. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Fifty-first Report of the Public Accounts Committee regarding Chapter IV of Audit Report (Civil) Revenue Receipts, 1970 and Report of the Comptroller and Auditor General of India for 1969-70, Central Government (Civil) Revenue Receipts relating to Income Tax.

10. Report of Committee on Public Undertakings

Shri Amrit Nahata presented the Twenty-third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Sixty-third Report (Fourth Lok Sabha) on National Industrial Development Corporation Limited.

11. Report of Committee of Privileges

Shri R. D. Bhandare presented the Third Report of the Committee of Privileges.

12. Government Bill—Motion for Reference to Joint Committee— Adopted

The Foreign Exchange Regulation Bill, 1972

The motion for reference of the Bill to a Joint Committee was moved by Shri Y. B. Chavan.

The motion was adopted as follows:—

“That the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Arvind Netam
- (2) Shri R. N. Barman
- (3) Shri Raghunandan Lal Bhatia
- (4) Shri M. Bheeshmadev
- (5) Shri Jyotirmoy Bosu
- (6) Shri M. C. Daga
- (7) Shri Dharnidhar Das
- (8) Shri D. D. Desai
- (9) Shri Jambuvant Dhote
- (10) Shri J. P. Dube
- (11) Shri K. R. Ganesh
- (12) Shri J. Matha Gowder
- (13) Shri Indrajit Gupta
- (14) Shri Y. S. Mahajan
- (15) Shri Gajadhar Majhi

- (16) Shri Inder J. Malhotra
- (17) Shri Mukhtiar Singh Malik
- (18) Shri K. Mallanna
- (19) Shri Syhamnandan Mishra
- (20) Shri Pилоo Mody
- (21) Shri Sudhakar Pandey
- (22) Shri Narain Chand Parashar
- (23) Shri M. R. Gopal Reddy
- (24) Shri Shibban Lal Saksena
- (25) Shri Satish Chandra
- (26) Shri Shashi Bhushan
- (27) Shri Rajaram Shastri
- (28) Shri Hari Kishore Singh
- (29) Shri Rudra Pratap Singh
- (30) Shri Y. B. Chavan

and 15 members from Rajya Sabha;

that the order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

✓*13. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri R. V. Bade on the 30th August, 1972, continued:—

"This House disapproves of the Delhi University (Amendment) Ordinance, 1972 (Ordinance No. 5 of 1972) promulgated by the President on the 22nd June, 1972."

The Resolution was negatived after discussion as indicated under para 14 below.

✓*14. Government Bill—Passed

The Delhi University (Amendment) Bill, 1972, as passed by Rajya Sabha

Combined discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 30th August, 1972, and the Resolution (*vide* para 13 above) continued.

*Discussed together.

The following Members took part in the debate:—

- (1) Shri Samar Guha
- (2) Shri Satyendra Narayan Sinha
- (3) Shri Birender Singh Rao
- (4) Shri Amarnath Vidyalankar

Prof. S. Nurul Hasan replied to the debate.

Shri R. V. Bade spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate.

- (1) Shri S. M. Banerjee
- (2) Shri N. Sreekantan Nair
- (3) Shri Samar Guha
- (4) Prof. S. Nurul Hasan

The motion was adopted and the Bill was passed.

✓ 15. Government Bill—Under Consideration

The Former Secretary of State Service Officers (Conditions of Service) Bill, 1972

The motion for consideration of the Bill was moved for Shri K. C. Pant.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri M. C. Daga (*Speech unfinished*).

The discussion was not concluded.

✓ 16. Statement by Minister

The Minister of State for Home Affairs made a statement regarding declaration of the Naga National Council and certain other associations as unlawful associations. The Minister also laid on the Table a copy of Notification No. S.O. 569(E) published in Gazette of India dated the 1st September, 1972, declaring the Naga National Council and certain organisations as unlawful associations, issued under sub-section (1) of section 3 of the Unlawful Activities (Prevention) Act, 1967.

17. Private Members' Bills—Introduced

- (1) The Representation of the People (Amendment) Bill, 1972 (*Amendment of section 8*) by Shrimati Subhadra Joshi.
- (2) The Defence of India (Amendment) Bill, 1972 (*Amendment of section 6*) by Shri Somnath Chatterjee.

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(3) The Partnership (Amendment) Bill, 1972 (Amendment of section 69) by Shri Somnath Chatterjee.

18. Private Member's Bill—Negatived

The Payment of Bonus (Amendment) Bill, 1971 (Amendment of sections 2, 10, etc.) by Shri Madhu Dandavate

Discussion on the motion for consideration of the Bill moved by Shri Madhu Dandavate on the 18th August, 1972, continued.

The following Members took part in the debate:—

- (1) Shri M. R. Gopal Reddy
- (2) Shri E. R. Krishnan
- (3) Shri R. D. Bhandare
- (4) Shri Dinen Bhattacharya
- (5) Shri R. K. Khadilkar

Shri Madhu Dandavate replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 36; Noes 109. The motion was accordingly negatived.

19. Private Member's Bill—Under Consideration

The Prevention of Cow Slaughter Bill, 1971 by Shri B. S. Chowhan

The motion for consideration of the Bill was moved by Shri B. S. Chowhan.

The following Members took part in the debate:—

- (1) Shri K. Narayana Rao
- (2) Shri B. R. Shukla
- (3) Shri Jharkhande Rai
- (4) Shri M. C. Daga
- (5) Shri Anandi Charan Das
- (6) Shri T. Sohan Lal
- (7) Shri Nageshwar Dwivedi
- (8) Shri M. R. Gopal Reddy (*Speech unfinished*).

The discussion was not concluded. The House was adjourned for want of quorum.

5.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 2nd September, 1972)

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Saturday, September 2, 1972|Bhadra 11, 1894 (Saka)

No. 183

11 A.M.

1. OBITUARY REFERENCE

* The Speaker; Shrimati Indira Gandhi; Sarvashri Dinen Bhattacharya, S. M. Banerjee, Era Sezhiyan, Jagannathrao Joshi, Shyamnandan Mishra and Madhu Dandavate made references to the passing away of Shri N. Madhava Rau, who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on Union Government (Civil) Revenue Receipts, for the year 1970-71, under article 151(1) of the Constitution.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 382(E) and G.S.R. 383(E) published in Gazette of India dated the 19th August, 1972 together with an explanatory memorandum.
 - (ii) The Transfer of Residence (Amendment) Rules, 1972, published in Notification No. G.S.R. 1003 in Gazette of India dated the 19th August, 1972 together with an explanatory memorandum.
 - (iii) G.S.R. 1004 and G.S.R. 1005 published in Gazette of India dated the 19th August, 1972 together with an explanatory memorandum.
- (3) A copy of Notification No. G.S.R. 961 (Hindi and English versions) published in Gazette of India dated the 12th August, 1972, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (4) A statement (Hindi and English versions) showing action

[P.T.O.]

taken on the recommendations contained in Part II of the Report of the Committee on Broadcasting and Information Media on 'Coordination of Media of Mass Communication.'

- (5) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 2043 in Gazette of India dated the 5th August, 1972, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (6) (i) A copy of the Report of the Committee appointed to review the working of the National Akademies and the Indian Council for Cultural Relations.
(ii) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1972, published in Notification No. G.S.R. 377(E) in Gazette of India dated the 17th August, 1972.
 - (ii) The Fourteenth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 378(E) in Gazette of India dated the 17th August, 1972.
 - (iii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1972, published in Notification No. G.S.R. 384(E) in Gazette of India dated the 21st August, 1972.

3. STATEMENTS BY MINISTERS

(i) The Minister of Agriculture laid on the Table a statement on drought conditions in the country.

(ii) The Minister of State for Home Affairs laid on the Table a statement regarding the alleged harassment and ill-treatment meted out to Shri Ajit Kumar Saha, M.P., by the Railway Staff and Police at Asansol Railway Station on the 29th June, 1972..

4. PRESENTATION OF PETITION

Shri Jyotirmoy Bbsu presented a petition signed by Sarvashri Dilip Chakraborty and Jayanta Kumar Gan, Editor and Printer & Publisher, respectively, of the Bengali news weekly *Bangla Desh*, Calcutta, regarding preservation of the freedom of Press.

5. STATEMENT BY MINISTER

The Minister of Parliamentary Affairs made a statement regarding fixation of sitting of the House on Monday, the 4th September, 1972.

The House agreed.

6. GOVERNMENT BILL—INTRODUCED

The Delhi School Education Bill. 1972.

7. **Government Bill—Motion for Reference to Joint Committee—Adopted**

The Delhi School Education Bill, 1972.

The motion for reference of the Bill to a Joint Committee was moved by Prof. S. Nurul Hasan.

The motion was adopted as follows:—

“That the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri D. P. Yadav
- (2) Shri P. Venkatasubbaiah
- (3) Shri P. V. Reddy
- (4) Shri Kamala Prasad
- (5) Shri Jagdish Narain Mandal
- (6) Shri Amarsinh Chaudhari
- (7) Shri R. G. Tiwari
- (8) Shri Krishnarao Patil
- (9) Shri E. V. Vikhe Patil
- (10) Shri K. K. Shetty
- (11) Shri Prabodh Chandra
- (12) Shri Amarnath Vidyalkar
- (13) Shri Chandra Bhal Mani Tewari
- (14) Shri Jagdish Chandra Dixit
- (15) Dr. Govind Das Richhariya
- (16) Shri Sudhakar Pandey
- (17) Shrimati Maya Ray
- (18) Shrimati Subhadra Joshi
- (19) Chaudhry Dalip Singh
- (20) Shrimati Mukul Banerji
- (21) Shri H. K. L. Bhagat
- (22) Shri T. Sohan Lal
- (23) Shri Jagdish Bhattacharyya
- (24) Shri C. K. Chandrappan
- (25) Shri E. R. Krishnan
- (26) Shri Virendra Agarwala
- (27) Shri Satyendra Narayan Sinha
- (28) Shri R. R. Singh Deo
- (29) Shri Frank Anthony
- (30) Shri Samar Guha

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.”

8. Government Bill—Passed

The Former Secretary of State Service Officers (Conditions of Service) Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 1st September, 1972, continued.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri C. C. Desai
- (3) Shri H. M. Patel
- (4) Shri Indrajit Gupta

(Lok Sabha adjourned at 1-25 p.m. and re-assembled at 2-30 p.m.)

- (5) Shri E. R. Krishnan
- (6) Shri R. R. Sharma
- (7) Shri K. Narayana Rao
- (8) Shri Satyendra Narayan Sinha
- (9) Shri Shyam Sunder Mohapatra
- (10) Shri Madhu Dandavate

Shri K. C. Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Pant.

The motion was adopted and the Bill was passed.

9. Half-an-Hour Discussion

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 1st August, 1972 to Starred Question No. 21 regarding lowering of voting age.

Shri Niti Raj Singh Chaudhury replied to the discussion.

(Lok Sabha adjourned at 4-10 P.M. and re-assembled at 4-23 P.M.)

10. Discussion under Rule 193

Shri Samar Guha raised a discussion on the statement made by the Minister of External Affairs in the House on the 30th August, 1972 regarding the meeting of the Representatives of India and Pakistan held in New Delhi between the 25th and 29th August, 1972.

The following Members took part in the debate:—

- (1) Shri Sat Pal Kapur
- (2) Shri H. N. Mukerjee
- (3) Shri Darbara Singh
- (4) Shri Dinen Bhattacharya
- (5) Shri S. A. Kader
- (6) Shri E. R. Krishnan
- (7) Shri Syed Ahmed Aga
- (8) Shri Jagannathrao Joshi
- (9) Shri Vasant Sathe
- (10) Shri Shyamnandan Mishra

Sardar Swaran Singh replied to the discussion.

6-32 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th September, 1972).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, September 4, 1972/Bhadra 13, 1894 (Saka)

No. 184

11.01 A.M.

1. Question of Privilege

The Speaker referred to the Committee of Privileges under rule 227 a questions of privilege regarding the alleged harassment and ill-treatment meted out to Shri Ajit Kumar Saha, M.P., by certain Railway staff, police and others at Asansol Railway Station on the 29th June, 1972.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Sugar (Control) Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 387(E) in Gazette of India dated the 22nd August, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Annual Report (Hindi and English versions) of the Cashew Corporation of India Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

3. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1972, passed by Lok Sabha on the 28th August, 1972.
- (ii) That at its sitting held on the 2nd September, 1972, Rajya Sabha agreed without any amendment to the General Insurance Business (Nationalisation) Bill, 1972, passed by Lok Sabha on the 28th August, 1972.

4. Assent to Bill

Secretary laid on the Table the Taxation Laws (Amendment) Bill, 1972 passed by the Houses of Parliament during the current session and assented to.

P.T.O.

5. Statement by Minister

The Minister of External Affairs made a statement regarding Asians in Uganda.

6. Statement under Direction 115

Shri Shyamnandan Mishra made a statement regarding certain information given by the Minister of Petroleum and Chemicals in the House on the 4th and 18th August, 1972, about the purchase of shares of Balmer Lawrie & Co.

The Minister of Petroleum and Chemicals made a statement in reply thereto.

7. Motion

Discussion on the following motion moved by Shri Jyotirmoy Bosu on the 26th August, 1972, continued—

“That this House do consider the Final Report of the Direct Taxes Enquiry Committee, laid on the table of the House on the 20th March, 1972.”

The following Members took part in the debate:—

(1) Shri Surendra Mohanty

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Shri Madhu Dandavate

(3) Shri K. R. Ganesh

Shri Jyotirmoy Bosu replied to the debate.

8. Discussion Under Rule 193

Shri Pilloo Mody raised a discussion on the working of the Food Corporation of India.

The following Members took part in the debate:—

(1) Shri Shyam Sunder Mohapatra

(2) Shri Jyotirmoy Bosu

(3) Shri Darbara Singh

(4) Shri Jharkhande Rai

(5) Shri R. N. Sharma

(6) Shri Shah Nawaz Khan

(7) Shri Era Sezhiyan

(8) Ch. Sadhu Ram

(9) Shri Jagannathrao Joshi

(10) Shri Parmanbhan Mahanta

(11) Shri Samir Guha

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned *sine die* at 6.42 P.M.)

S. L. SHAKHER

Secretary